

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SITTING AT NEW DELHI**

In

Original Application No.535 of 2019

IN THE MATTER OF:

Suresh Kumar

..... Applicant

Versus

Kapoor Industries Ltd & ors.

..... Respondents

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FILED BY:


Rajesh Kumar Garhia,
Sr. Scientist, Nodal Officer
Haryana State Pollution Control Board, Panckula
C-11, Sector-6, Punchkula, Haryana.

Date: 06.09.2019

Place: Panckula.

Report of the committee duly constituted in the OA No. 535/2019 titled as Suresh Kumar Vs M/s Kapoor Industries Ltd. & ors.

Background

The complaint has been made in the Hon'ble NGT regarding discharge of chemical waste on the ground through illegal boring bore well and underground pipes by Respondent Nos.1 & 2 M/s Kapoor Industries Ltd. and M/s Lepro Herbals Private Ltd. in Panipat. The said units i.e. M/s Kapoor Industries Ltd. is manufacturing towels and M/s Lepro Herbals Private Ltd. is in the process of extraction of herbs using solvent/alcohol.

The said matter OA no. 543 of 2019 was listed before this Hon'ble Tribunal on 01.08.2019 where this Hon'ble Tribunal please to pass an order dated 01.08.2019 operative part of which is as under:

"Let the factual and action taken report in the matter be furnished by the nominees of the Central Pollution Control Board (CPCB) and the Haryana State Pollution Control Board (HSPCB) within one month by e-mail at judicial-ngt@gov.in. The HSPCB will be the nodal agency for coordination and compliance."

Copy the order dated 01.08.2019 passed by Hon'ble NGT is attached as **Annexure-A**

In Compliance of the order passed by Hon'ble NGT, Principal Bench, New Delhi in OA No 535/2019 the team of following officer was constituted for inspection of the units mentioned in the referred complaint:

- i. Sh. Mukesh Balodhi, Scientist "D", CPCB, New Delhi.
- ii. Sh. Rajesh Kumar Garhia, Sr. Scientist HSPCB, Panipat, (Nodal Officer nominated by Haryana State Pollution Control Board)

The above said team inspected the units mentioned in the referred complaint on 26.08.2019.

The methodology adopted by the joint team for investigating the matter:

- Visit to the site of the units mentioned in the complaint.
- Check the status of compliance of Environmental laws.
- Collection of effluent sample from the unit.
- Check the status of borewells provided by the units.

Observations made by the team during inspection on 26.08.2019 of unit M/S Kapoor Industries Ltd., G.T.Road, Village- Machouralli, Teh. Samalkha, Panipat

The unit M/s Kapoor Industries Ltd., G.T.Road, Village- Machouralli, Teh. Samalkha, Panipat is a red category unit and is engaged in manufacturing of Towel. The manufacturing process involves Rewinding, Wrapping, Sizing, Weaving, Inspection, shearing, Dyeing & Washing, Cutting, Stitching, metal Detection, Dispatch. The unit has obtained consent to operate from the Board under Water Act, 1974 and Air Act, 1981 for the period 1.04.2016 to 31.03.2021 vide no. 19570815PITCTO2506905 dated 31.12.2015. The permitted total water generation from the unit is 2075 KLD for trade effluent and 275 KLD for domestic effluent as per consent to operate granted to the unit whereas the unit was found generating 1600-1700 KLD of trade effluent and 80 KLD of domestic effluent as verified by the team from the log book maintain by the unit for ETP and STP respectively. The unit make use of Dye & Chemicals and cotton yarn as raw material. The unit has provided Effluent treatment Plant for the treatment of trade effluent provided by the unit and Sewage Treatment Plant for treatment of domestic effluent provided by the unit. Copy of consent to operate is enclosed as **Annexure R1**. The sample for the outlet of treatment plant was collected during the time of inspection and parameters received vide Analysis Report no. 868 dated 30.08.2019 are given in table below:

Table 1

Name of Parameters	Standards as Per EP Act, 1986 (mg/l)	Result (mg/l)
pH	5.5-9	7.3
BOD	30	26
COD	150	144
SS	100	48
O&G	10	ND
Ammonical Nitrogen	50	13.8
Sulphide	2.0	0.4
Phenolic compound	1.0	ND
Total Chromium	2.0	ND
Total Dissolved Solid	2100	1290
Sodium Absorption Ratio (SAR)	26	06



From the above table it can be observed that Effluent treatment Plant provided by the unit is adequate to treat the trade effluent generated by the unit. The copy of analysis report is enclosed as **Annexure-R2**. Some of the photographs collected during the inspection of site are as under:



Collection tank for the effluent generated by the unit.



Clarifier unit provided by the unit

Ram



Colour removal unit provided by the unit



Hazardous waste storage room



Flow meter installed at borewell



Borewell with piezometer installed by the unit



Borewell with flow meter provided by the unit

The unit was inspected to check the discharge of chemical waste through illegal bore as alleged by the complainant in his application. During inspection no such illegal bore was found which may lead to discharge of any effluent into sub soil water. The unit has made connection to Common Effluent Treatment Plant (CETP) installed by Haryana Shahri Vikas Pradhikaran (HSVP) for discharge of effluent generated by the unit.

Detail of Tubewell provided by the unit:

The unit make use of water in their unit for process as well as for domestic purpose only through Ground water. The unit has provided 5 no. of submersible with tubewell for withdrawal of ground water. Permission has been obtained by the unit for withdrawal of ground water from Central Ground Water Authority (CGWA) vide no. CGWA/NOC/IND/ORIG?2017/2502 dated 27.03.2017 (Copy enclosed as Annexure - R3).

The permission has been granted to the unit to abstract 2100 cu.m/day (not exceeding 7,35,000 cu.m/day) by CGWA. Presently the unit is extracting 1700-1800 KLD of ground water verified by team from the log book maintained by the unit. Piezometer with flow meter has been provided by the unit on the submersible provided by the unit for extraction of ground water. The ground water quality has been checked by CGWA and the analysis report dated 27.08.2019 parameters received are given in table 2. The copy of report of CGWA is attached as **Annexure- R4**. The unit has also adopted 12 no of ponds outside the premises of the unit for recharging of rain water in compliance of condition imposed by CGWA for obtaining permission for withdrawal of ground water. As per report of CGWA all the recharging facility provided by the unit outside the premises are in working conditions.

Table: 2

Name of Parameter	Permissible limit as BIS specification IS: 2012 (mg/l)	Result (mg/l)
pH	6.5-8.5	7.19
Electrical Conductivity ($\mu\text{S}/\text{cm}$)	---	1985
CO ₃	---	0
HCO ₃		513
Cl ⁺	1000	411
NO ₃	45	7.0
SO ₄	400	39
F ⁺	1.5	0.89
PO ₄	---	<0.10
Ca ⁺	200	32
Mg ⁺	100	44
Na	---	362
K	----	6.0
SiO ₂	---	12
CaCo ₃	600	260
Cd	No relaxation	BDL
Cu	1.5	BDL
Mn	0.3	BDL
Pb	No relaxation	BDL
Zn	15	0.026
Fe	No relaxation	0.010
TOC (NPOC)	----	BDL

The permissible limit in the above table has been taken from IS Drinking Water specification IS 10500:2012 in the absence of alternate source. CGWA has recently inspected the said unit on 22.08.2019 to check the compliance of conditions of NOC. The copy of Spot Inspection Report of CGWA is enclosed as **Annexure R5**.

Status of Air Pollution:

The unit has installed to boiler of capacity 30 ton/hr using rice husk as fuel. Multi cyclone and Bag house has been installed as Air Pollution control Device. On line continuous monitoring system has been provided by the unit which is connected to CPCB and HSPCB server. The result of air emission found during inspection is 47 mg/Nm³ against the limit of 150 mg/Nm³ which is within prescribed standard. The unit has made agreement with M/s Gahlyan Loading & Unloading company for disposal of boiler ash. The contractor make use of ash for manufacturing bricks and land filling Purpose. The copy of agreement is enclosed as **Annexure- R6**.

Status of Hazardous Waste Management:

The unit has obtained authorization from HSPCB under HWM Rules, 2016 vide no. 19570815PITCTOHWM2506905 dated 31.12.2015 for the period 1.04.2016 to 31.03.2021 (**copy enclosed as Annexure R7**). The unit has made agreement with GEPIL for disposal of hazardous waste and with M/s Total Waste management Project, Copy of agreement is enclosed as **Annexure R8**. The unit has provide proper temporary storage room within premises for storage of hazardous waste.

Besides this the unit has also obtained certification from different international reputed organization such as Global Organic Textile Standard (GOTS), International Certificate Services Pvt. Ltd. (ICS), System Certificate (SGS) and OEKO-experts in the field of textile.

Observation by the team during inspection on 26.08.2019 of unit M/S Lepro Herbal (P) Ltd. Industries Ltd., G.T.Road, Village- Jhattipur, Teh. Samalkha, Panipat.

The unit M/s Lepro Herbal (P) Ltd., GT Road, Village Machouralli, tehsil Samalkha, Panipat is engaged in manufacturing of herbal medicines is a red category unit. The manufacturing process involves grinding of herbs, extraction, purification, drying, grinding, sieving, finished product. The unit has obtained consent to operate from the Board under Water Act, 1974 and Air Act, 1981 for the period 1.10.2018 to 30.09.2020 vide no. 313106018PITCTO5464354 dated 10.08.2018. The total water generation from the unit is 22 KLD for trade effluent and 2 KLD for domestic effluent. The unit has provided Effluent treatment Plant for the treatment of trade effluent provided by the unit and Sewage Treatment Plant for treatment of domestic effluent provided by the unit. Copy of consent to operate is enclosed as **Annexure R9**. The sample for the outlet of treatment plant was collected during the time of inspection and parameters received vide Analysis Report no. 869 dated 30.08.2019 are given in table below:

Table 3

Name of Parameters	Standards as Per EP Act, 1986 (mg/l)	Result (mg/l)
pH	5.5-9	7.3
BOD	30	21
COD	150	112
SS	100	43
O&G	10	1.0

From the above table it can be observed that Effluent treatment Plant provided by the unit is adequate to treat the trade effluent generated by the unit. The copy of analysis report is enclosed as **Annexure-R10**.

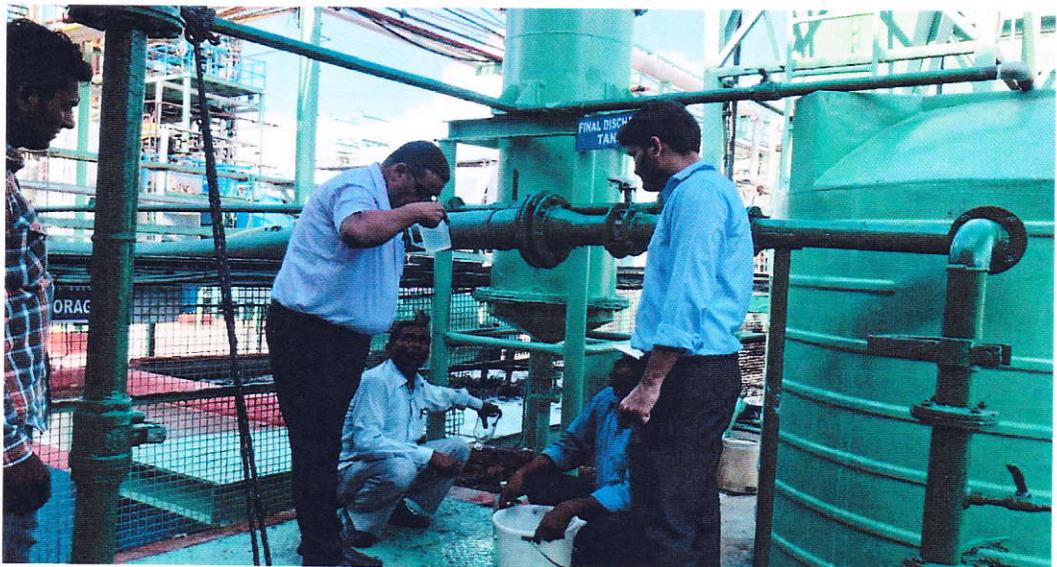
The unit was inspected to check the discharge of chemical waste through illegal bore as alleged by the complainant in his application. During inspection no such illegal bore was found which may lead to discharge of any effluent into sub soil water. The unit has made connection to Common Effluent Treatment Plant (CETP) installed by Haryana Shahri Vikas



Pradhikaran (HSVP) for discharge of effluent generated by the unit. Some of the photographs collected during the time of inspection are shown below:



M/s Lepro Herbal Plant for manufacturing herbal products.



Sample from outlet of ETP collected by the team.



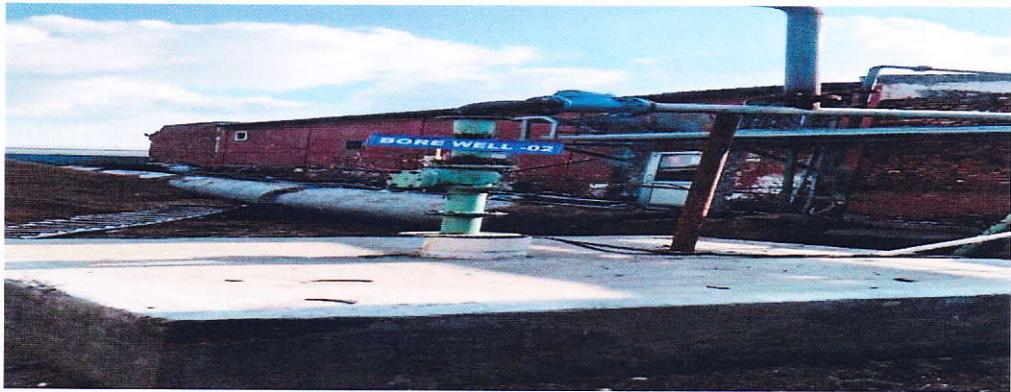
Component of ETP provided by the unit



Hazardous waste storage room provided by the unit



Checking of MLSS in ETP by the team



Borewell provided by the unit with flow meter.

Detail of Tubewell provided by the unit:

The unit make use of water in their unit for process as well as for domestic purpose only through Ground water. The unit has provided 2 no. of submersible with tubewell for withdrawal of ground water 74 m³/day. The borewell was constructed in the year 1992 by the unit. The unit has made application to CGWA for grant of permission for extraction of ground water on 31.05.2017 and same is pending before CGWA for permission. Copy of receipt of application submitted to CGWA is enclosed as **Annexure - R11**. The sample of ground water was collected by the team during the team to assess the ground water quality. The parameters received vide analysis report no. 869A dated 31.08.2019 are given in table below:

Table: 4

Name of Parameter	Permissible limit as BIS specification IS: 2012 (mg/l)	Result (mg/l)
pH	6.5-8.5	7.1
Electrical Conductivity (µS/cm)	---	1910
SS	--	09
BOD	--	ND
COD	--	ND
TDS	2000	1340
Chlorides	1000	212
Total Hardness	600	380
Ammonical Nitrogen	No relaxation	ND
Phosphate	---	0.7
Nickel	No relaxation	ND
Iron	No relaxation	ND
Total Chromium	No relaxation	ND
Cyanide	No relaxation	ND
Zinc	15	ND
Magnesium	100	31
Sulphate	400	208
Flouride	1.5	0.8
Calcium	200	52

The permissible limit in the above table has been taken from IS Drinking Water specification IS 10500:2012 in the absence of alternate source. Copy of analysis report is enclosed as **Annexure R-12**. The permission for extraction of ground water is pending with CGWA.

Status of Air Pollution:

The unit has installed to two boilers of capacity 3 ton/hr and 6 ton/hr using rice husk as fuel with single stack. Multi cyclone and Bag house has been installed as Air Pollution control Device. On line continuous monitoring system has been provided by the unit which is connected to CPCB and HSPCB server. The result of air emission found during



inspection is 29.30 mg/Nm³ against the limit of 150 mg/Nm³ which is within prescribed standard. The unit dispose of its boiler ash through land filling.

Status of Hazardous Waste Management:

The unit has obtained authorization from HSPCB under HWM Rules, 2016 vide no. 313106017PITCTOHWM2537693 dated 27.03.2017 for the period 1.04.2017 to 31.09.2021 (**copy enclosed as Annexure R-13**). The unit has made agreement with GEPIL for disposal of hazardous waste, Copy of agreement is enclosed as **Annexure R-14**. The unit has provided proper temporary storage room within premises for storage of hazardous waste.

Conclusion and Recommendation

1. That the unit mentioned in Complaint was not found in any illegal activity for discharging any chemical waste water through boring in ground water as alleged in the complaint.
2. That the unit M/s Kapoor Industries Ltd., GT Road, Village Machourali, Panipat has obtained permission form GGWA for extraction of Ground water and has also been inspected by CGWA on 22.08.2019 to check the quality of ground water which is within prescribed standard.
3. That the unit M/S Lepro Herbal Pvt. Ltd., Village Jhattipur, GT Road, Panipat has submitted application of withdrawal of ground water to CGWA on 31.05.2017 for which permission is pending with CGWA. The ground water sample collected on 26.08.2019 shows parameter within prescribed standard.
4. That the only source of water for both the unit mentioned in complaint is ground water used for domestic as well as industrial purpose thus their is no chance that the unit will inject any chemical water into ground water.
5. That the sample report of ground water for both the unit shows parameters within prescribed standard confirming that no chemical waste is discharged into subsoil water.



6. That both the units mentioned in complaint have valid consent to operate under water Act, 1974 and Air Act, 1981. Also Authorization under HWM Rules, 2016 has been obtained by the unit.
7. That both the unit have installed proper Effluent treatment plant for treatment of industrial effluent. The sampling report of treated effluent has been found within prescribed standards of the effluent sample collected during the time of inspection.
8. That both the units have provided online continuous monitoring system at the outlet of their ETP and At stack of their boiler showing that the parameters are within prescribed standards.
9. The unit has made agreement with authorized service provider for disposal of theirs hazardous waste generated in the form of ETP sludge.

Signed by:

Mukesh
03/9/2019

(Sh. Mukesh Balodhi,
Scientist "D", CPCB, New Delhi)

Rajesh
03.09.2019

(Sh. Rajesh Kumar Garhia, Sr. Scientist,
HSPCB, Nodal Officer, Panchkula)

Item No. 08

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 535/2019

Suresh Kumar

Applicant(s)

Versus

M/s. Kapoor Industries Ltd. & Ors.

Respondent(s)

(Report filed in O.A. No. 535/2019)

Date of hearing: 01.08.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant(s): Mr. Medhanshu Tripathi and Mr. Manoj Sehgal,
Advocates

ORDER

Grievance in this application is against discharge of chemical waste on the ground through illegal bore wells and underground pipes by Respondent Nos. 1 & 2 M/s Kapoor Industries Ltd. and M/s Lepro Herbals Private Ltd. in Panipat District, Haryana. The said units are manufacturing towels and herbal medicines using chemicals.

Let a factual and action taken report in the matter be furnished by nominees of the Central Pollution Control Board (CPCB) and the Haryana State Pollution Control Board (HSPCB) within one month by

e-mail at judicial-ngt@gov.in. The HSPCB will be the nodal agency for coordination and compliance.

A copy of this order be sent to the CPCB and the HSPCB by e-mail for compliance.

The applicant may furnish a complete set of papers to the CPCB and the HSPCB and file an affidavit of service within one week.

List for further consideration on 21.10.2019.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

August 1, 2019
Original Application No. 535/2019
DV



**HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA**

Website – www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com

Tele Fax No. – 0172-2577870-73

No. HSPCB/Consent/ : 19570815PITCTO2506905

Dated:31/12/2015

To

M/s :Kapoor Industries Ltd.
12th Mile Stone, Vill. Machroli, G. T. Road, Panipat
PANIPAT

Subject: Grant of Consent to operate for discharge of effluent under section 25/26 of the Water(Prevention & Control of Pollution) Act, 1974, from **01/04/2016 - 31/03/2021**

Please refer to your consent application received on dated 2015-12-22 in Regional Officer, Panipat on the subject cited above.

With reference to your above application for consent for the discharge of domestic effluent and trade effluent under Water (Prevention & Control of Pollution) Act, 1974 hereinafter referred as the Act M/s **Kapoor Industries Ltd.** is hereby authorized by the Haryana State Pollution Control Board, to discharge their effluent arising out of their premises in accordance with the terms and conditions as mentioned below:-

1. The daily quantity of domestic effluent from the factory shall not exceed **275 KLD**
2. The daily quantity of the industrial effluent (Process, floor & equipment wash, cooling and bleed water) from the factory shall not exceed **2075 KLD**
3. **The industry has been assessed for the purpose of Consent to operate fee with investment cost (land, building, plant and machinery) of Rs. 13530.0 Lakh. In case the investment cost varies as per the annual report for the years duly audited by the Chartered Accountant, the difference of Consent to operate fee, if any, arises, the industry shall pay the same amount within one month of the receipt of notice from the Board in this regard.**
4. The consent to operate shall be valid for the period from **01/04/2016 - 31/03/2021**
5. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
6. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent.
In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
7. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
8. The industry shall not discharge any altered quantity/quality of the trade/domestic effluent without prior permission of the Board.

9. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
10. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
11. In case the industrial unit uses the Municipal/HUDA/Industrial Estate Sewerage system for disposal of effluent for the final disposal they will submit the sewerage connection certificate.
12. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
13. The industry will plant minimum three varieties (Eucalyptus, Su Babul or any suitable variety) of trees in the vacant area.
14. The consent to operate under Air (Prevention & Control of Pollution) Act, 1981 should be obtained.
15. The industry shall obtain Authorization under Hazardous Waste (Management handling and transbonding movement) Rules, 2008 as amended to date.
16. The industry shall install separate Energy Meter for ETP and also maintain log book for energy and chemical consumption.
17. The industry shall obtain permission from Irrigation Department for discharging effluent into any drain/water bodies.
18. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
19. The industry shall provide non-leachate storage facilities for storage of Hazardous Waste or dispose off same in the common facilities & will adhere to the norms laid down as per the amended notification under HWTM Rules, 2008
20. The industry shall submit A/R once in 3 months in case of 17 categories and other categories. The L&M shall submit A/R once in 6 months.
21. The industry shall comply the Public Liability Insurance Rules, 1991, as amended to date.
22. The industry shall submit Environmental Audit /Report once in a year.
23. The industry shall obtain Environmental Clearance, if applicable as per MOEF Notification.
24. The industry shall inform to HO/RO office immediately by FAX in case of failure of ETP.
25. In case of bye passing the effluent the consent to operate shall be deemed revoke.
26. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

Other Conditions :

1. 1. That the unit shall submit analysis report on yearly basis and keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act
2. That the unit will provide separate energy meter on their APCM/ETP and maintain the Log Book for energy consumption.
3. That the unit will provide inter locking arrangement of DG set with APCM/ETP and shall have separate D.G. set to ensure regular and effective running of pollution control devices.
4. That the unit will not add any polluting process/ machinery and also not to add any process which generates water pollution without prior permission of the BOARD.
5. That the unit will adopt cleaner technology thereby reducing pollution load.
6. That the unit will apply for CTO before 90 days of expiry of CTO along with all required documents as per policy .
7. The unit will deposite balance CTO Fee as policy of the Board.
8. That the CTO so granted shall become invalid in case of violation of any of the above law/Rules/ conditions. `

*Regional Officer, HQ
For and be'half of chairman
Haryana State Pollution Control Board,
Panchkula.*

---It is system generated certificate no signature is required---



**HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA**

Website – www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com

Tele Fax No. – 0172-2577870-73

No. HSPCB/Consent/ : 19570815PITCTOHWM2506905

Dated:31/12/2015

To.

M/s :Kapoor Industries Ltd.
12th Mile Stone, Vill. Machroli, G. T. Road, Panipat
PANIPAT

Subject: Grant of consent for emission of Air under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981, from 01/04/2016 to 31/03/2021

Please refer to your consent application received on dated **2015-12-22** in Regional Officer , Panipat on the subject cited above.

With reference to your above application for consent for the emission/ continuation of emission of S.P.M. air pollutions into atmosphere under Air (Prevention & Control of Pollution) Act, 1981 hereinafter referred as the Act.

M/s **Kapoor Industries Ltd.** are authorized by the Haryana State Pollution Control Board to discharge their air pollution being emitted out of their factory premises in accordance with the condition as mentioned below:-

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines values, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. Two or more ducts with different nature of exhaust gases should neither be intermixed nor to be through a common chimney.
3. Adequate facilities should be provided for sampling viz sampling holes at specified locations and dimension. The platform of specified size and strengthful arrangements electric connection also be provided.
4. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
5. The disturbed condition in any of plant/plants of the factory which is likely to result in increased emission or result in violation of emission standards shall be forthwith reported to this Board under intimation to the Member Secretary, Haryana State Pollution Control Board.
6. The toxic chemicals materials should be handled with due safety. The storage of toxic chemicals should be such that in case of emergency the chemicals could be transferred to other empty tank automatically and which should be followed by an approved air pollution control equipment designed for worst conditions.
7. A green belt (having sufficient tall and dense tree) around the factory should be provided.

8. All the processes using toxic chemical/harmful gases should be equipped with an emergency siren system in working conditions for alarming the general public in case of untoward incident.
9. The applicant shall furnish to all visiting officer and/or the State Board, any information regarding the construction/installation or operation of the establishment or emission control system and such other particulars as may be pertinent to prevention and control of air pollution. The industry shall also maintain and make available inspection book to the officers of the Board during their visits.
10. The air pollution control equipment of such specification which shall keep the emissions within the emission standard as approved by the State Board from time to time shall be installed and operated in the premises where the industry is carrying on/proposed to carry on its business.
11. The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.
12. All solid wastes arising in the factory premises shall be properly graded and disposed of by:-
 - (i) In case of Land fill material, care should be taken to ensure that the material does not give rise to leachate which may percolate in ground water or carried away with storm run off.
 - (ii) Composting in case of bio degradable materials.
 - (iii) If the method of incineration is used for the disposal of solid waste the consent application should be processed separately and it should be taken up which consent is granted.
13. The industry shall submit an undertaking to the effect that the above conditions shall be complied with by them.
14. The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.
15. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent.
16. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
17. The applicant shall either:-
 - a) Not later than 30 days from the date of consent order, certify in writing to the Member Secretary that the applicant had installed or provided for alternate electric power source sufficient to operate all the facilities installed by the applicant to maintain compliance with the terms and conditions of the consent.
 - b). Not later than 30 days from the date of this consent certify in writing to the Member Secretary that upon the reduction loss or failure of one or more of the primary source of electric power to any facilities installed by the application to maintain compliances with the term and conditions of this consent, the application shall proportionally reduce or otherwise control production and/or all emissions in order to maintain compliance with terms and conditions of this consent.
18. There should not be any fugitive emission from the premises.
19. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the standards stipulated in the consent granted under Water (Prevention & Control of Pollution) Act, 1974 by this Board.
20. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
21. If the industry fails to adhere to any of the condition of this consent order the consent so granted shall automatically lapse.
22. The unit shall obtain consent under Water (Prevention & Control of Pollution) Act, 1974 and authorization under HWTM Rules, 2008.

23. (a) The industry shall discharge all the gases through a stack of minimum height.
 (b) The height of stack shall conform to the following criteria:
 (i) $H = 14.Q^{0.3}$ Where sulphur-dioxide is emitted.
 Q = Sulphur dioxide emission as Kg/hr.
 (ii) $H = 74.Q^{0.27}$ where particulate matter is emitted.
 Q = particulate matter emission as tonne/hr. If by using the formula given above the stack height arrived is more than 9 m then this higher stack should be used.
 (iii) The minimum stack height should be 30 Mts.
24. Nothing in this consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibility, liabilities or penalties to which the applicant is or may be subject.
25. The industry shall maintain the following record to the satisfaction of the Board.
 1. The industries shall install separate energy meter and maintain log books for running of all air pollution control devices or pumps/motors used for running of the same.
 2. Register showing the results of various tests conducted by industry for monitoring of stack emission and ambient air.
26. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
27. The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.
28. The industry shall provide non-leachate storage facilities for proper disposal of Hazardous wastes.
29. The industry shall provide acoustic chambers on DG sets to control noise pollution and ensure noise level within the permissible limit.
30. The industry shall submit on site/off site emergency plan, if required.
31. The industry shall submit A/R within 3 months in case of 17 categories and once in 6 months, other categories L & M and keep all the parameters within limit.
32. The industry shall comply the public liability insurance Rule, 1991 as amended to date.
33. The industry shall submit Environmental Audit report once in a year.
34. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
35. The industry shall install ambient air station in case of 17 & other categories large & medium.
36. The industry shall obtain environmental clearance, if applicable as per MOEF notification.
37. The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.
38. In case of by passing the emissions, the consent shall be deemed revoked.
39. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

Specific Conditions :

Other Conditions :

1. 1. That the unit shall submit analysis report on yearly basis and keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act
2. That the unit will provide separate energy meter on their APCM/ETP and maintain the Log Book for energy consumption.
3. That the unit will provide inter locking arrangement of DG set with APCM/ETP and shall have separate D.G. set to ensure regular and effective running of pollution control devices.
4. That the unit will not add any polluting process/ machinery and also not to add any process which generates water pollution without prior permission of the BOARD.
5. That the unit will adopt cleaner technology thereby reducing pollution load.
6. That the unit will apply for CTO before 90 days of expiry of CTO along with all required documents as per policy .
7. The unit will deposite balance CTO Fee as policy of the Board.
8. That the CTO so granted shall become invalid in case of violation of any of the above law/Rules/ conditions.

*Regional Officer, HQ
For and be'half of chairman
Haryana State Pollution Control Board,
Panchkula.*

---It is system generated certificate no signature is required---



Laboratory Of The
Haryana State Pollution Control Board
Vikas Sadan Ist Floor Gurgaon

Tel-2332596

FORM J (See Rule 20)

Report No.:868
Dated 30th August, 2019

I, hereby, Certify that I **Ramniwas Sharma** as Board Analyst, duly appointed under sub section (2) of section 53 of water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the 27th day of **August, 2019** from **Sh. Rajesh Gharia, Senior Scientist, Sh. Mukesh Baldoni, Sc 'D', (CPCB) and SH. Amrish Kumar, JEE** a sample of liquid Trade effluent of **M/s Kappor Industries Ltd, 12th Mile Stone, Village. Machro li, G.T Road, Panipat** collected on **26/08/2019** Sample from Outlet of ETP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analysed the afore-mentioned sample from **27/08/2019** to **30/08/2019** and declare the result of analysis to be as follow:-

Sr. No.	Parameters	Result	Method of Testing
		Outlet of ETP	
1.	Colour	Almost Colourless	As per relevant parts of IS:2488(Part-V) and Standard Methods for the Examination of water and waste water APHA(22 nd edition)
2.	Odour	Odourless	
3.	pH value	7.3	
4.	Suspended Solids mg/l	48	
5.	B.O.D. for 3 days at 27°C mg/l	26	
6.	C.O.D mg /l	144	
7.	Oil & Grease mg/l	ND	
8.	Conductivity us/cm	2340	
9.	Ammonical Nitrogen as N mg/l	13.8	
10.	Sulphide as S mg/l	0.4	
11.	Phenolic Compound as C ₆ H ₅ OH mg/l	ND	
12.	Total Chromium as Cr mg/l	ND	
13.	Total Dissolved Solid mg/l	1290	
14.	Sodium Absorption Ratio (S.A.R.)	06	

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry/unit and the board representative.

Signed this on 30th August, 2019

Laboratory of the
Haryana State Pollution Control Board
Vikas Sadan, Gurgaon

Ramniwas Sharma
Board Analyst

To

The Member Secretary
Haryana State Pollution Control Board
C-11, Sec. 6, Panchkula (Haryana)

MEMBER SECRETARY

भारत सरकार
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय

Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation

File No:- 21-4/537/HR/INDI/2016 - 698

NOC No:- CGWA/NOC/IND/ORIG/2017/2502

Dated :- 27 MAR 2017

To,

M/s Kapoor Industries Ltd.,
12th Milestone Village Machroli,
G.T. Road, Panipat,
District Panipat, Haryana-132101

Sub:- NOC for ground water withdrawal to M/s Kapoor Industries Ltd., in respect of their existing textiles manufacturing unit located at 12th Milestone, Village Machroli, G.T Road, Panipat, Block Samalkha, District Panipat, Haryana - reg.

Refer to your application on the above cited subject. Based on recommendations of Regional Director, Central Ground Water Board, North Western Region, Chandigarh vide their recommendations dated 16/09/2016 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to M/s Kapoor Industries Ltd., in respect of their existing textiles manufacturing unit located at 12th Milestone, Village Machroli, G.T Road, Panipat, Block Samalkha, District Panipat, Haryana. The NOC is, however subject to the following conditions:-

1. The firm may abstract 2,100 cu.m/day (and not exceeding 7,35,000cu.m/year) of ground water, through existing five (5) tubewells only. No additional ground water abstraction structures to be constructed for this purpose without prior approval of the CGWA.
2. All the wells to be fitted with water meter by the firm at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis, atleast once in a month. The ground water quality to be monitored twice in a year during pre- monsoon and post- monsoon periods.
3. M/s Kapoor Industries Ltd., shall, in consultation with the Regional Director, Central Ground Water Board, North Western Region, Chandigarh implement ground water recharge measures atleast to the tune of 14,40,000 cu.m/year as proposed, for augmenting the ground water resources of the area within six months from the date of issue of this letter. In addition, the firm shall adopt 2 nos. villages for Water Security Plan in District Panipat, Haryana. The necessary guideline for the Water Security Plan is available on website of Ministry of Water Resources, RD & GR (www.mowr.gov.in). Both the Demand Side Management /Supply Side Management with maintenance of

West Block - 2, Wing - 3, Sector - 1, R.K. Puram, New Delhi - 110065

Tel : 011-26175362, 26175373, 26175379 • Fax : 011-26175369

Website : www.cgwa-noc.gov.in

स्वच्छ सुरक्षित जल सुरक्षित सुसज्जित जल

... in the said villages to be ensured and a comprehensive plan to be submitted to Regional Director, CGWB. Firm shall also undertake periodic maintenance of recharge structures at its own cost. Firm to take up area specific plantation to enhance the recharge measures. Firm to take up recharge measures alongwith provision of safe drinking water and sanitation for 5 Nos. of primary schools in adjacent villages.

4. The photographs of the recharge structures after completion of the same are to be furnished immediately to the Regional Director, Central Ground Water Board, North Western Region, Chandigarh for verification and under intimation to this office.

5. The firm at its own cost shall install four (4) piezometers fitted with automatic water level recorder having telemetry system at suitable locations and execute ground water regime monitoring programme in and around the project area on regular basis in consultation with the Central Ground Water Board, North Western Region, Chandigarh.

6. The ground water monitoring data in respect of S.No. 2 & 5 to be submitted to Central Ground Water Board, North Western Region, Chandigarh on regular basis at least once in a year.

7. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.

8. Action taken report in respect of S.No 1 to 7 may be submitted to CGWA within one year period.

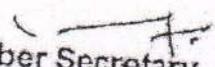
9. The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 8.

10. This NOC is subject to prevailing Central/State Government rules/laws or Courts orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.

11. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.

12. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.

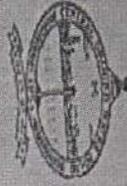
13. This NOC is valid from 22/03/2017 till 21/03/2019.


Member Secretary

Copy to:

1. The Member Secretary, Haryana State Pollution Control Board, C-11, Sector 6, Panchkula, with a request to ensure that the conditions mentioned in the NOC are complied by the firm in consultation with the Deputy Commissioner, District Panipat, Haryana.
2. The Deputy Commissioner, Mini Secretariat, District Panipat, Haryana - 132103.
3. The Regional Director, Central Ground Water Board, North Western Region, Chandigarh. This has reference to your recommendation dated 16/09/2016.
4. To the Chairman, Central Ground Water Board, Bhujal Bhawan, Faridabad, Haryana
5. Guard File 2016-17.


Member Secretary



Sender: Shri DhyanPrakash Sr-11
 Lab No.: 2819
 State: Haryana/Punjab/UT of Chandigarh
 Study: Pollution, HR.

Letter: NIL

Test Report of Chemical Analysis of Ground Water Samples
 Dated: 27.05.19

श्री ध्यानप्रकाश सर-11
 हरियाणा प्रदेश
 पंजाब

* Denotes NABL Accredited Parameters

S. No	Latitude	District	Block	Location	Source	Longitude	Latitude	Depth in feet	Sampling Date	Analysis Date	pH	EC in $\mu\text{S/cm at } 25^\circ\text{C}$	CO ₂ (mg/l)	HCO ₃ (mg/l)	Cl ⁻ (mg/l)	NO ₃ (mg/l)	SO ₄ (mg/l)	F ⁻ (mg/l)	PO ₄ (mg/l)	Ca ⁺⁺ (mg/l)	Mg ⁺⁺ (mg/l)	Na (mg/l)	K (mg/l)	SiO ₂ (mg/l)	TH ^{as CaCO₃} (mg/l)
1	917	Panchaj	Panchaj	M/S. Karam Industries Ltd. Via: Mohandpurajaj	S.B			150	22-08-19	29-08-19	7.19	1985	0	513	411	7.0	39	0.39	<0.10	33	44	362	6.0	12	260

Note: The Test results relate only to the sample tested

Test Methods:	APHA 23rd Edition, 4500 H B
EC:	APHA 23rd Edition, 2510 B
CO ₂ :	APHA 23rd Edition, 2120 B
HCO ₃ :	APHA 23rd Edition, 2120 B

Cl ⁻ :	APHA 23rd Edition, 4500 Cl ⁻ B
NO ₃ :	APHA 23rd Edition, 4500 NO ₃ B
F ⁻ :	APHA 23rd Edition, 4500 F ⁻ D

Ca:	APHA 23rd Edition, 3500 Ca B
Mg:	APHA 23rd Edition, 3500 Mg B
TH:	APHA 23rd Edition, 2140 C

Analyzed by:
 (DhyanPrakash)
 Scientist-B (Chemist)

(Authorized Signatory)
 Sr. B(Chem) & OIC Lab

Container: Polyethylene
 Quantity: 1 ltr
 Sample Condition: ok





**CHEMICAL LABORATORY
CENTRAL GROUND WATER BOARD**

Test Report of Chemical Analysis of Ground Water Samples

Sender: DhanPrakash, Scientist-B
Lab No.: 2377/19(01)

Letter: NIL

Dated: 27-08-2019

Container: Polyethylene
Quantity: 1lt
Sample Condition: OK

State		Haryana/Punjab/UT of Chandigarh		Block		Location		Source		Longitude		Latitude		Depth(Meter)		Sampling Date		Analysis Date		Cd		Cu		Mn		Pb		Zn		Fe		TOC(NFOC)	
S.No	Unique ID	District								ude	ude					Date	Date	mg/l	mg/l	mg/l	mg/l	mg/l	mg/l	mg/l	mg/l	mg/l	mg/l	mg/l	mg/l	mg/l	mg/l		
1	882	Panipat	Panipat			M/S Kapoor Industries Ltd. Vill- Machrahi Panipat.		S.B.						1.50		22-8-19	29-8-19	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	0.025	0.010			BDL			

ND- Not determine

Analysed by:-
(Dhan Prakash)
Scientist B (Chemist)

(Authorized Signatory)
(DhanPrakash)
Sc B (Chemist) & OIC Lab

22/8/19SITE INSPECTION FOR VERIFICATION OF COMPLIANCE OF CONDITIONS OF NOC BY INDUSTRIES/
INFRASTRUCTURE/ MINING PROJECTS

1. Name of industry/infrastructure/ mining project : Kapoor Industries Ltd
2. Village/ Block/ District/State: 12th Milestone, Machroli village
3. Date of issuance of NOC: 27-03-2017
4. Date of latest renewal (if any): Not renewed
5. Validity of NOC (Years): 22-03-2019
6. Monitoring of compliance of conditions laid down in the NOC:

S.No.	Conditions as per NOC		Compliance status observed		Remarks
1	Quantum of ground water withdrawal	<u>2100</u> m ³ /day	Quantum withdrawn by the firm (Check log book)	<u> </u> m ³ /day	
2	No. of TWs/ BWs	<u>5</u>	No. of TWs/ BWs constructed	<u>5</u>	
3	Wells fitted with digital water flow meter	All wells to be fitted with flow meters	Check at site	<u>5</u>	All wells are fitted with water meters.
3a	Functional status of flow meter	All flow meters should be functional	Are all flow meters in working condition?	Yes/ No	-yes-
3b	Submission of data on GW extraction to CGWA	GW extraction data to be submitted to CGWA periodically	Whether ground water extraction data submitted to CGWA	Yes/ No. Month up to which data submitted : <u>upto 22-8-2019.</u>	
4	No. of piezometers to be constructed	<u>4</u>	No. of piezometers constructed (Check monthly water level data)	<u>3</u> (Attach photograph)	3 piezometers.
5	No. of piezometers to be fitted with AWLR/DWLR with/ without telemetry	<u>4</u>	No. of piezometers fitted with AWLR/DWLR with/ without telemetry	<u>3</u>	
5a	Submission of water level data to CGWA	Monthly WL data to be submitted to	Whether monthly water level data	Yes/ No	Data of 3 piezom submitted.

		CGWA	Submitted to Regional Office		
6	Monitoring of GW quality	GW quality to be monitored	Whether quality data submitted to Regional Office	Yes/ No Year upto which data submitted: <u>Dec, 2018</u>	<u>Dec, 2018</u> data submitted
7	No. of wells to be monitored around the mining area	Both in core and buffer zone	No. of wells monitored around the industry	<u> </u>	<u>Not applicable</u>
7a	Submission of water level data	Pre- and post- monsoon data	Whether water level data of wells monitored submitted to Regional Office	Yes/ No	<u>3 piezometer data is submitted</u>
8	Annual quantum of water to be harvested/ recharged	<u>14,40,000</u> m ³ /annum	Quantum of water harvesting/ recharge as implemented by the firm	<u> </u> m ³ /annum	<u> </u>
8a			No. and type of Recharge structures implemented inside the premises (Attach photographs)	<u>4</u>	<u>Recharge trenches with tube wells</u>
			Whether structures are maintained properly	Yes/ No	
8b			No. and type of structures implemented outside the premises (Attach photographs)	<u>12</u>	<u>All the structures are in working condition.</u>
			Locations of structures	<u> </u>	
			Whether All the structures are maintained properly	<u> </u>	<u>Yes.</u>
9	Recycling/ reuse of water		Check at site the STP/ETP	Yes/ No	<u>ETP is present treated water from ETP is provided C. ETP.</u>

			installed (Attach photographs)		
10	Water conservation measures (e.g: adoption of ponds)		Initiatives taken by the firm (Attach photographs, if any)	9 ponds are adopted by the firm.	
11	Water from dewatering in mining/ infrastructure projects to be put to gainful use		Activity for which water from dewatering project is being used	Not applicable	

- R.O plants are installed in 5 schools.
 - plantation was done in 16 acre area.

Name & signature of ~~PROJECTOR INDUSTRIES LTD.~~
 /Representative of the firm

[Signature]
 Auth. Signatory

[Signature]

Name & signature of Inspecting officer from Regional Office

[Signature]
 Fully / Partially / Non-Compliance
 Scientist - 13 (Chem)

7. Status of Compliance of NOC Conditions:
8. Valid reasons for non-compliance, if any :
9. Whether action is to be initiated against the industry? : Yes / No
10. Details of Action Taken at the level of Regional Director/ Member Secretary :
11. Date of issuing Show Cause Notice:
12. Date of receiving reply of Show Cause Notice:
13. Follow – up actions taken/ recommended, if any:

Recommendation of Regional Director

: Recommended for renewal (Yes/No)

Name & Signature of Regional Director

Joint Physical Inspection Report of M/s M/s Kapoor Industries Ltd. 12th Milestone, Village Machrol, G T Road, Panipat Block Samalkha, District Panipat (Haryana) on 6.3.2018 with the representative of firm & O/o of CGWB (NWR) Chandigarh, Team from O/o PAG (Audit) Haryana, Chandigarh.

Checklist 11: For Site Inspection of Compliance of Conditions specified in the NOC in Non-Notified area (11)

S. No.	Date to be collected	Audit observation
1.	Name of the firm and its activity:	M/s Kapoor Industries Ltd. and Textiles manufacturing unit
2.	Village/ Block/ District/State	12 th Milestone, Village Machrol, G T Road, Panipat Block Samalkha, District Panipat (Haryana)
3.	NOC accorded by CGWA (date, file, NOC No.)	Date : 27.3.2017 NOC No CGWA/NOC/IND/ORIG/2017/2502 File No.: 21-4/537/HR/IND/2016-698
4.	Quantum of daily GW withdrawal permitted as per the NOC (cu.m/day)	2100 cu.m/day
5.	Quantum of yearly GW withdrawal permitted as per the NOC (cum./Year)	7,35,000 cum./year
6.	Whether the daily Quantum of GW withdrawal (cu.m/day) is as per NOC (Check log book)	log book checked and maintained as per NOC.
7.	If the daily Quantum of GW withdrawal (cum./day) is in excess of permitted limit as per NOC, an analysis may be made of the excess ground water extraction	N/A
8.	Whether the yearly Quantum of GW withdrawal (cum./Year) is as per NOC (Check log Book) during 2015-18?	As per NOC (on the basis of three watermeter reading as mentioned in log book) Meter Reading found during inspection are as follows:- TWT: 42384, TWT: 39449, TWT: 36584. Log Book for TWT is not available with firm.
9.	Number of Tube Wells/ Bore Wells permitted as per NOC	Existing five Tubewells
10.	Number of Tube Wells/ Bore Wells actually constructed	five existing tubewells

For Kapoor Industries Ltd.

Authorised Signatory

06/3/18
AVIL KUMAR SHARMA (Cm)

06/3/18
Amit Kumar Sharma (Cm)
PAG (Audit) Haryana, Chandigarh

06/3/18
Scientist-B
CGWB (NWR), Chandigarh

S. No.	Data Collected	As per NOC
11.	Number of Wells actually fitted with water meters	4 (Four)
12.	Number of Wells not fitted with water meter	0 - 0
13.	Number of Piezometers required as per NOC	Four Piezometers
14.	Number of Piezometers actually installed	Three piezometers (SWL: Ph-1: 45.22 MGCL, Ph-2: 47.88, Ph-3: 46.54)
15.	Whether the Piezometers required to be fitted with Automatic Water Level Recorder (AWLR), as per NOC	Yes
16.	Number of Piezometers actually fitted with Automatic Water Level Recorder (AWLR)	Three (AWLR installed during the month of Feb 2018)
17.	Whether the quality data both for pre-monsoon and post-monsoon periods monitored by firm, as per NOC	As per NOC, the quality is required to be monitored twice in a year during pre monsoon and post monsoon periods. For monsoon pre-monsoon quality data is being monitored during April 2017 & post monsoon quality data is being monitored during October 2017.
18.	Whether any significant variations in ground water quality observed during 2013-18? If yes, details may be provided	NA
19.	Whether water level data of Wells monitored by the firm around the plant premises, as per NOC?	No
20.	Whether any significant variations in ground water quantity/level observed during 2013-18? If yes, details may be provided	Not available
21.	Whether Rain Water Harvesting (RWH) and Artificial Recharge (AR) structures implemented and maintained as per specification mentioned in NOC?	Yes four RWH constructed inside the premises and 9 ponds along with RWH structure in each ponds in four villages.

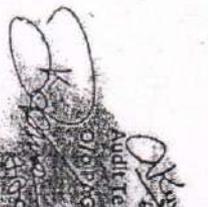
For Kapoor Industries Ltd.
 06/3/18
 Authorized Signatory

Attest
 06/3/18
 O.P. Singh (Rudh) Haryana, Chandigarh

Atest
 03/18
 Sankar - B
 CGWB (NWR), Chandigarh

S.No	Date when collected	Qual. of
22.	If the Recharge is through ponds, the condition of the ponds please. Nine ponds maintained in four villages. maintenance may be checked?	
23.	Whether the Water Security Plan(WSP) is village plan taken up by the firm and report is submitted to Region?	No, water security plan was not taken up on per NOC.
24.	Whether the STP/ ETP installed to Recycle and reuse of water as per NoC?	STP installed under from STP/ETP are connected with Canal ETP of sector 29, Faridkot (HDDA)
25.	The number of Compliance reports required to be submitted to the Regional Office during 2013-18	one
26.	The number of Compliance reports actually submitted to the Regional Office during 2013-18	No
27.	Any other project specific condition is mentioned in the NOC	As per NOC, Firm will be to set up after the recharge measures along with provision of 9m feeding by water & Sanitation per 5 Nos of primary schools in adjacent villages.
28.	Whether the firm has complied to the said project specific condition is mentioned in the NOC?	No, only one R.O has been observed in one sector installed by firm (Govt. Civil Middle School, Jhalpura).
29.	What is the validity period of NOC?	The NOC is valid for two years from 22.3.2017 to 21.3.2019
30.	Did the validity period of NOC expired during 2013-18? If yes, whether the firm applied for renewal of NOC?	No
31.	Whether the NOC was renewed? If yes, details thereof (date, file, NOC No.) may be provided	NA
32.	Details of any other discrepancy noticed during audit.	NA.


 Authorised Signatory
 06/3/18


 Audit Team
 06/03/18
 Chandigarh

Ravi Prasad
 Scientist - B
 6.3.18
 Chandigarh
 CGWB (NWR), Chandigarh



12th Mile Stone Village,
Machroli, Panipat.

Contract for Ash Disposal

BETWEEN

M/s. KAPOOR INDUSTRIES LTD.

&

M/s. Gahlyan Loading & Unloading Company
146 Jaurasi Saraf Khas, Samalkha (Panipat) Haryana

An agreement has been established on 01.04.2019 between M/s. Kapoor Industries Limited & M/s. Gahlyan Loading & Unloading Company, Samalkha for disposal of ash generated from boiler which use rice husk as fuel. He is liable to dispose off ash for bricks manufacturing and land filling purpose. If any discrepancies found then receiver of ash will be solely responsible for it.

M/S Kapoor Industries Limited, 12th Mile Stone Village Machroli G.T. Road, Panipat-132101.

You are kindly requested to please provide transportation facility on our behalf for disposal of ash.

We are agreed to pay his dues in due course. This contract valid for 01 years.

Signed on behalf of

Gahlyan Loading & Unloading Co.

Signed on behalf of

KAPOOR INDUSTRIES LTD.



HARAYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Ph.01722577870-73
E-mail: hspcb.pkl@sify.com

No. HSPCB/Consent/ : 19570815PITCTOHWM2506905

Dated:31/12/2015

To

M/s. Kapoor Industries Ltd.
 12th Mile Stone, Vill. Machroli, G. T. Road, Panipat

Sub: Authorization for operating a facility for collection, reception, treatment, storage, transportation and disposal of hazardous wastes from 01/04/2016 to 31/03/2021

Please refer to your authorisation application dated 2015-12-22 received in the board on the subject cited above.

M/s Kapoor Industries Ltd. situated at above address is hereby granted an authorization to operate a facility for collection, reception, treatment, storage, Transportation and disposal of hazardous wastes on the premises of the unit. The authorization shall be in force for a period as mentioned in the subject.

The authorization is subjected to the conditions stated below and such conditions as may be specified in the rules for the time being in force under the Environment (protection) Act, 1986.

TERMS AND CONDITIONS OF AUTHORIZATION

1. The authorization shall comply with the provisions of the Environment (protection) Act, 1986 and the rules made thereunder.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell transfer or otherwise transport the hazardous wastes without obtaining prior permission of the State Pollution control Board.
4. An application for the renewal of an authorization shall be made as laid down in rule 5(6)(ii).
5. The unit should have the necessary facilities for collection, reception, treatment, Transport and disposal of such wastes under the rule. In case of deadly toxic wastes such as Cyanide, Chromium, Nickel, Zinc, etc., the unit shall make arrangement for the pre-treatment before dumping it in the disposal site so that the toxic element does not leach down to pollute the underground water resources.
6. The collection, reception and transportation of hazardous waste shall be carried out by the authorized person/personnel, fully trained for this purpose.
7. Any unauthorized change in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
8. The unit shall ensure the proper usage of safety measures such as providing of gloves, gum boots, face masks, goggles etc to the workers engaged in the handling of hazardous waste.
9. The authorization so granted shall be cancelled or suspended by the Board if the unit fails to comply with any condition of grant of authorization under these rules.
10. Used containers should be pre-cleaned by neutralizing and cleaning agents/solvents/chemicals.
11. The occupier shall not sell or transfer such waste on payment or without payment to any unauthorized people who do not hold any authorization.
12. The unit shall not dispose any Hazardous waste at any other Public Place.
13. Unit will maintain its non-leachate pucca storage site properly.
14. The unit will comply with provisions of all Environmental laws including HWTM Rules etc. and comply with the directions issued by the Board from time to time.

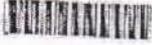
Specific Conditions :

Other Conditions :

1. 1. That the unit shall submit analysis report on yearly basis and keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act
2. That the unit will provide separate energy meter on their APCM/ETP and maintain the Log Book for energy consumption.
3. That the unit will provide inter locking arrangement of DG set with APCM/ETP and shall have separate D.G. set to ensure regular and effective running of pollution control devices.
4. That the unit will not add any polluting process/ machinery and also not to add any process which generates water pollution without prior permission of the BOARD.
5. That the unit will adopt cleaner technology thereby reducing pollution load.
6. That the unit will apply for CTO before 90 days of expiry of CTO along with all required documents as per policy .
7. The unit will deposite balance CTO Fee as policy of the Board.
8. That the CTO so granted shall become invalid in case of violation of any of the above law/Rules/ conditions. `

**Regional Officer
For and On Be'half of the Chairman
Haryana State Pollution Control Board.
Panchkula.**

---It is system generated certificate no signature is required---

Affidavit		Indian-Non Judicial Stamp Haryana Government		Date: 27/11/2018	
Certificate No.	QB272018K59		Stamp Duty Paid: ₹ 101		
GRN No.	42024682		Penalty: ₹ 0		
Deponent					
Name:	Kapoor industries ltd				
H.No/Floor:	X	Sector/Ward:	X	Landmark:	X
City/Village:	Machhrauli	District:	Panipat	State:	Haryana
Phone:	9671676645				
Purpose: Affidavit to be submitted at Other					
The authenticity of this document can be verified by scanning this QR Code Through smart phone or on the website https://egrashy.nic.in					

AGREEMENT FOR SAFELY DISPOSAL OF HAZARDOUS WASTE

This agreement is made and executed at M/s. Kapoor Industries Limited, Panipat on dated 14.12.2018.

By and Between:

M/S Kapoor Industries Limited, having its Work address at 12th Milestone, Village Machrauli, G.T. Road, Panipat-132101 (Haryana) [Hereinafter referred to as the 'First Party - Waste Generator'] which expression shall unless repugnant to the context or meaning hereof mean and include its representative, successors in interest, executors, Administrators, liquidators and permitted assigns], through its duly Authorized Mr. Anil Kumar Sharma (General Manager) Authorized Signatory of the one part,

And

M/s Total Waste Management Project, Partnership Firm duly authorized by SPCB for transportation of Hazardous Waste having office at H - 309 (B), RIICO Industrial Area, Bhiwadi - 301019, Distt. Alwar (Raj.), hereinafter referred to as the "Second Party - Waste Transporter", which expression shall, unless repugnant to the context or meaning hereof, mean and include its representatives, successors in interest, executors, administrators,

For KAPOOR INDUSTRIES LIMITED

(Anil Kumar Sharma)
M. FINANCE/COMP.



Page 1/5

(Signature)

liquidators and permitted assigns], through its duly Authorized Signatory Mr. Piyush Mittal of the other part;

And

M/s J K Lakshmi Cement Ltd., Pvt. Ltd. Company having treatment facility at Premises of Vill. Banas, Distt-Sihori, Rajasthan, hereinafter referred to as the "Third Party - Waste Facilitator / Co - Processor", which expression shall, unless repugnant to the context or meaning hereof, mean and include its representatives, successors in interest, executors, administrators, liquidators and permitted assigns], through its duly Authorized Signatory Mr. Rajpal (G. M.) of the other part;

(The above mentioned Parties to this agreement shall also be collectively referred to as "Parties" and individually as "Party").

AND WHEREAS the Third Party has represented that they are the authorized, registered and licensed under Rajasthan State Pollution Control Board and have a cost effective organization of Hazardous Waste to safely dispose generated Hazardous Wastes per enclosed Hazardous Waste Authorization from the First Party and First Party has accepted the request of Second & Third Party on the terms and conditions set forth in this agreement.

AND WHEREAS it is deemed expedient to record the terms and conditions between the parties in this Agreement.

NOW THIS AGREEMENT WITNESSETH AND IT IS HEREBY AGREED, DECLARED COVENANTED AND RECORDED BY AND BETWEEN THE PARTIES HERETO AS FOLLOWS.

1. That the First Party has agreed to engage Second Party on terms and conditions contained hereinafter for the transportation of Hazardous Waste from First Party.
2. That the First Party has agreed to engage Third Party on terms and conditions contained hereinafter for disposal of ETP Sludge (CAT 35.3 of 100 MTPA) & Oil Rags (CAT 5.2 of 1 MTPA) from First Party.
3. That Second & Third Party shall use its best skills and judgments and shall perform all services timely, diligently and to the reasonable satisfaction of the First Party in a whole.
4. That the Second Party shall provide the service diligently and in conformity with the applicable laws and regulations. Second Party shall carry out the service in under the supervision of employees of First Party.
5. That the services to be provided by the Second Party are detailed in this agreement. However it is expressly understood between the parties that scope of work is only

Page 2 | 5

FOOTABOOR INDUSTRIES LIMITED

(MR. ANWAR SHARMA)
FINANCE/COMP.



indicative of the services to be provided by Second Party and not an exhaustive list of the services to be provided by Second Party and the First Party will be entitled to add more service in the scope of work.

6. That First, Second & Third Party undertakes to fulfill all the formalities and requirements of Government of India, Ministry of Environment and Forest and CPCB and other authorities of their own parts.

THAT THE SCOPE OF WORK WILL BE AS UNDER:

1. That Hazardous Waste will be handed over to second party under the supervision of representative of First Party.
2. That the representative of the First Party shall observe the loading of the vehicle when Hazardous Waste are taken from the Second Party. In Such case Second Party representative will accompany the truck during the time it is lifted from the sites.
3. That the clearance of the paper such as gate pass will be provided by the First Party.
4. That at the disposal site, waste will be stored as per the categorization and adequately segregated. All precautions shall be taken to avoid spillage of any kind and leaching to the soil. The Third Party shall ensure that the people handling hazardous waste have adequate training and knowledge of type of hazardous waste being handled.
5. The Second Party shall ensure that the vehicle for transportation of hazardous is in perfect condition and the driver has valid driving license and other permission and necessary papers. The transport is to be approved by State Pollution Control Board, only then vehicle will be arranged.
6. That the Second Party will ensure that before loading all hazardous waste containers are labeled (as per form-08 of the rule).
7. That if any material is found to be taken out by Second Party except permitted than First Party have the sole right to cancel the agreement with immediate effect. The case will be handed over to First Party's Legal Staff for future action.

THAT THE THIRD PARTY UNDERTAKES AS UNDER:

1. That the Third Party represents that they have the specialization to handle Hazardous Waste and permission under Applicable Rule i.e. Hazardous & Other Waste (Management and Trans boundary Movement) Rules 2016.
2. That the Second Party will ensure that the hazardous waste will be loaded stored and copy of TERM card (as per Form - 09 of the above mentioned Rule) be given. In case of any doubt, concern First Party's Officials may be asked for the clarification.

Signature
Name of the Third Party
C-11, INDRAPRASTHA



Page 3/5

Signature

3. That the Parties will produce consent from respective State Pollution Control Board and the respective approvals.
4. That the First Party will Prepare the 7 copies of manifest from the Second Party as per from - 10 of the above mentioned rule.
 - > Copy-1 (White): Copy 1 will be forwarded to SPCB/PCC by first party.
 - > Copy-2 (Yellow): Copy 2 will be retained by first Party.
 - > Copy-3 (Pink): Copy 3 will be returned by the First Party to second party.
 - > Copy-4 (Orange): Copy 4 will be returned to the transporter after accepting waste.
 - > Copy-5 (Green): Copy 5 will be forwarded to Pollution Control Board after disposal.
 - > Copy-6 (Blue): Copy 6 will be returned to First party after safe disposal.
 - > Copy-7 (Brown): Copy 7 will be forwarded respective Pollution Control Board of disposal site.
5. That the Second Party undertakes to indemnify and keep indemnified the First Party in case of any misuse, mishandling, pilferage or spill over of the hazardous waste by the Second Party, its employee, agents and / or any authorized person thereof resulting in any penalty, liability and damages under any rule, regulation, Acts, Notification imposed by the authority concerned.

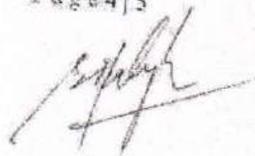
THAT THE PAYMENTS TERMS WILL BE AS UNDER:

That all Commercial terms are excluded from the scope of this agreement; this agreement will be only technical agreement Commercial will be executed as per the Annexure-A.

THAT THE DURATION OF AGREEMENT WILL BE AS UNDER:

- > This agreement shall be effective for a period of 2.5 years and commenced from 14TH December 2018 to 30th November 2021.

M/s Kapoor Industries Limited	M/s Total Waste Management Project	M/s J K Lakshmi Cement Ltd.,
		
PARTICULARS OF SIGNATORY	PARTICULARS OF SIGNATORY	PARTICULARS OF SIGNATORY
Mr. Anil Kumar Sharma	Piyush Mittal/Auth. Sign.	Rajpal/G. M.

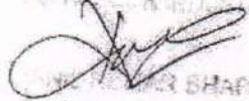


Annexure-A

The First Party shall pay to the Second Party for the amount of ETP Sludge & waste or residue containing oil purchased as per the rates mentioned in table below:

S No.	Description of waste	Rate per KG including transportation cost	Proposed Quantity To Be Purchased By Second Party
1	ETP Sludge generated after effluent treatment process.	Rs.9.00/- (Rupees Nine Only)	100 Metric Tons per Annum
2	Wastes or residues containing oil	Rs.9.00/- (Rupees Nine Only)	1 Metric Ton Per Annum

- Applicable Goods and Services Tax (GST) shall be paid separately by the First Party.
- All payments shall be made by First Party within 30 days of the invoice generated by Second Party for the quantity of ETP Sludge purchased & waste or residue containing oil.
- Membership Charges for lifetime is Rs. 25000.00/- which is not refundable and have to paid before the first consignment lifting


SHARMA
CONV

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SHARMA
CONV



Kapoor Industries Limited, Panipat

Sludge Disposal Register

Updated on: ~~15/05/2019~~ 28.07.06.19

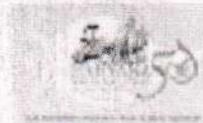
S.N.	Qty(Tons)	Date	Receiver	Remarks
17	10	07/06/2019	JKLC	OK
16	16	28/05/2019	JKLC	OK
15	9	01/05/2019	JKLC	OK
14	9	02/04/2019	JKLC	OK
13	16	13/03/2019	JKLC	OK
12	9	12/03/2019	JKLC	OK
11	9	27/02/2019	JKLC	OK
10	9	11/02/2019	JKLC	OK
9	9	09/02/2019	JKLC	OK
8	9	04/02/2019	JKLC	OK
7	9	29/09/2018	GEPIL	OK
6	16	23/08/2018	GEPIL	OK
5	9	30/07/2018	GEPIL	OK
4	9	29/05/2018	GEPIL	OK
3	9	01/03/2018	GEPIL	OK
2	8.4	Feb-18	GEPIL	OK
1	9	Oct-17	GEPIL	OK





HARYANA STATE POLLUTION CONTROL BOARD

SCO-55, Sec.25, HUDA,
Panipat Ph. 0180-2672037
E-mail: hspcb.pkl@sify.com



No. HSPCB/Consent/ : 313106018PITCTO5464354

Dated:10/08/2018

To.

M/s :Lepro Herbals Private Limited
Village Jhattipur G T Road Panipat

Subject: Grant of consent to operate to M/s Lepro Herbals Private Limited.

Please refer to your application no. 5464354 received on dated 2018-08-01 in regional office Panipat. With reference to your above application for consent to operate, M/s Lepro Herbals Private Limited is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2018 - 30/09/2020
Industry Type	Pharmaceuticals Basic Drugs Manufacturing Units
Category	RED
Investment(In Lakh)	3289.65259
Total Land Area(Sq. meter)	33157.8
Total Builtup Area(Sq. meter)	8410.0
Quantity of effluent	
1. Trade	22.0 KL/Day
2. Domestic	2.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	STP
2. Trade	ETP
Domestic Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. Oil and Greases	10 mg/l
5. pH	8.5
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. Oil and Gresses	10 mg/l
Number of stacks	1

Height of stack	
1. Attached to 3T / 6 T Rice Husk Boiler	34 meter
Emission parameters	
1. SPM	150 mg/m ³
Product Details	
1. Herbal Extracts	0.120 Metric Tonnes/day
Capacity of boiler	
1. Rice Husk Fired	3 Ton/hr
2. Rice Husk Fired	6 Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Rice Husk	12 Ton/day
Raw Material Details	
Various type of herbs	1.4 Metric Tonnes/Day
Chemical/solvent	2 Metric Tonnes/Day

HARYANA STATE

*Regional Officer, Panipat
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

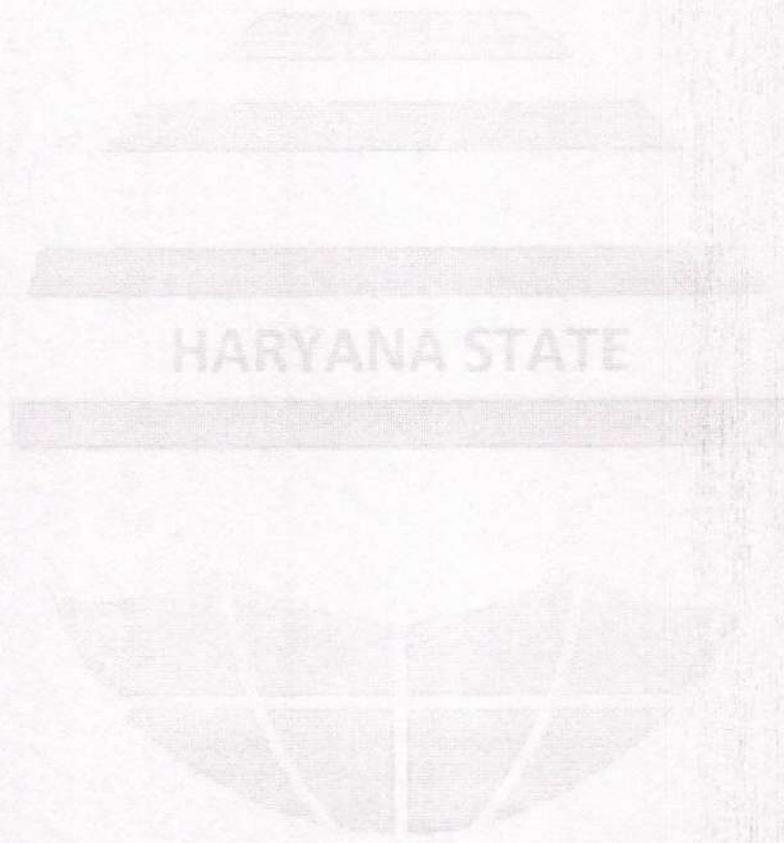
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. That the unit will submit the analysis report of ETP and APCM provided by the unit within the period 3 months after operation of unit.
2. That the unit will operate its APCM and ETP regularly and effectively and will comply with the provisions of Water Act, 1974 and Air Act, 1981.
3. That the unit will provide separate energy meter, flow meter at the inlet and outlet of ETP.
4. That the unit will provide flow meter at the source of water supply and will maintain the log book for the same.
5. That the unit will provide energy meter on its APCM.
6. That the unit will maintain the log book of ETP and APCM installed by the unit.
7. That the unit will adopt cleaner technology thereby reducing pollution load of unit.
8. That the unit will not increase its production capacity and will not made any expansion within existing plant without prior permission of the Board
9. That the unit will not add nay water and air polluting activity which results in increase in pollution load of the industry without prior permission of the Board.
10. That the unit will made agreement with GEPIL for disposal of hazardous waste generated by the unit.
11. That the unit will deposit the balance consent fee as per schedule, if any.
12. That the unit will submit the compliance of the conditions of consent to operate granted by the Board yearly.
13. That the CTO so granted will become invalid in case of violation of any of the condition.
14. That the unit will comply with the direction issued by the

HSPCB/CPCB/NGT/MoEFF&CC time to time.

Digitally signed by Bhupinder Singh
DN: cn=Bhupinder Singh, o=Haryana State Pollution Control Board
Bhupinder Singh
Regional Officer, Panipat
Haryana State Pollution Control Board.





Laboratory Of The
Haryana State Pollution Control Board
Vikas Sadan Ist Floor Gurgaon

Tel-2332596

FORM J (See Rule 20)

Report No.:869
Dated 30th August, 2019

I, hereby, Certify that I **Ramniwas Sharma** as Board Analyst, duly appointed under sub section (2) of section 53 of water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the **27th** day of **August, 2019** from **Sh. Rajesh Gharia, Senior Scientist, Sh. Mukesh Baldoni, Sc 'D', (CPCB) and SH. Amrish Kumar, JEE** a sample of liquid Trade effluent of **M/s Lepro Herbals Private Limited, Village. Jhattipur, G.T Road, Panipat** collected on **26/08/2019** Sample from Outlet of ETP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analysed the afore-mentioned sample from **27/08/2019** to **30/08/2019** and declare the result of analysis to be as follow:-

Sr. No.	Parameters	Result	Method of Testing
		Outlet of ETP	
1.	Colour	Almost Colourless	As per relevant parts of IS:2488(Part-V) and Standard Methods for the Examination of water and waste water APHA(22 nd edition)
2.	Odour	Odourless	
3.	pH value	7.3	
4.	Suspended Solids mg/l	43	
5.	B.O.D. for 3 days at 27°C mg/l	21	
6.	C.O.D mg /l	112	
7.	Oil & Grease mg/l	1.0	
8.	Conductivity us/cm	2030	

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry/unit and the board representative.

Signed this on 30th August, 2019

Laboratory of the
Haryana State Pollution Control Board
Vikas Sadan, Gurgaon

Ramniwas Sharma
Board Analyst

To
The Member Secretary
Haryana State Pollution Control Board
C-11, Sec. 6, Panchkula (Haryana)

LEPRO HERBALS (P) LTD.

Ref No. : LHPL/2017-18/61
Dated : 30th May, 2017

The Regional Director,
Central Ground Water Board,
North Western Region,
3-B, Sector 27 - A,
Chandigarh - 160.019

Reference: On line Application No. 21-4/805/HR/IND/2017

Sub: Regarding obtaining the permission to abstract ground water @ 74 m3/day for our existing Industrial Project at Panipat

Dear Sir,

With reference to the above cited subject. We want to bring to your kind notice that we are in the field of Herbal Extraction since 1992. We have 2 (two) borewells in our premises which are being used for water abstraction @ 74 m3/day.

You are requested to kindly consider our application and grant permission for abstraction of ground water @ 74 m3/day through the 2 bore wells.

We are enclosing the following documents for obtaining the necessary permission.

1. Demand draft No. 127489 dated 22/05/2017 for Rs. 1,000/- in favor of PAO, CGWB payable at Faridabad.
2. Filled in On Line application
3. Detailed Hydro Geological Report for our unit
4. Board Resolution for signatory
5. Consent letter from HSPCB.
6. Land Documents
7. Site Plan
8. Water Denial undertaking.

Thanking You

Yours Faithfully,

For LEPRO HERBALS PRIVATE LIMITED

Handwritten signature

(DIRECOTR)

Encl. : As above.

Nishu 31/05/2017
Received on
31/05/2017
CGWB, N.W.R., Chandigarh

For LEPRO HERBALS PRIVATE LIMITED

Handwritten signature
AUTHORISED SIGNATORY

जारी करने वाली शाखा
ISSUED BY
STATE BANK OF INDIA
कोड क्र. / CODE NO. 10734
Tel No. 00180-257009

मांगद्वारा
DEMAND DRAFT

Key: TOFHUN
Sr. No: 152752

2 2 0 5 2 0 1
D D M M Y Y

मांगे जाने पर PAO, CGWB *****
ON DEMAND PAY

One Thousand Only

रुपये RUPEES

10-009415+27489 Key: TOFHUN

Sr. No: 152752

AMOUNT BELOW 1001(1/4)

अदा करें ₹

1000.00

या उनके आदेश पर
OR ORDER

9
6
5
4
3
2
1

अदा प्राप्त / VALUE RECEIVED



शाखा प्रबंधक
BRANCH MANAGER

भारतीय स्टेट बैंक
STATE BANK OF INDIA
अदाकर्ता शाखा / DRAWEE BRANCH: FARIDABAD
कोड क्र. / CODE NO: 00734

VOID

कंप्यूटर द्वारा प्रिंटित होने पर ही वैध
VALID ONLY IF COMPUTER PRINTED

कुल 3 महीने के लिए वैध
VALID FOR 3 MONTHS ONLY

⑈ 127489⑈ 000002000⑈ 000415⑈ 16

₹ 1,50,000-एक अठ्ठाईस के हज़ार दो अंशकर्वी हज़ार पचासवाँ होने पर ही वैध है।
INSTRUMENTS FOR ₹ 1,50,000 & ABOVE ARE NOT VALID UNLESS SIGNED BY TWO OFFICERS

FOR LEPRO HERBALS PRIVATE LIMITED
AUTHORISED SIGNATORY

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Permission to Abstract Ground Water for Industrial Use
(Application For New NOC)**

Application Number : 21-4/805/HR/IND/2017

1. General Information:

Water Quality:	Fresh Water		
Application Type Category/ Type of Application:	Chemical		
(i) Name of Industry:	LEPRO HERBALS PVT. LTD.		
(ii) Location Details of the Industrial Unit- (Attach Site Plan and Certified Revenue Sketch) (\$)			
Address Line 1 :	79.6 KM MILE STONE, GT ROAD PANIPAT		
Address Line 2 :	VILLAGE JHATTIPUR		
Address Line 3 :			
State:	HARYANA		
District:	PANIPAT		
Sub-District:	SAMALKHA		
Village/Town:	Samalkha (MC + OG)		
Area Type :	Notified		
Area Type Category :	Over Exploited		
(iii) Communication Address			
Address Line 1:	GT ROAD		
Address Line 2:	VILLAGE JHATTIPUR		
Address Line 3:			
State:	HARYANA		
District:	PANIPAT		
Sub-District:	SAMALKHA		
Pincode:	132101		
Phone Number with Area Code:			
Mobile Number:	91 9896672011		
Fax Number:			
E-Mail:	maheshanand.kotnala@leproherbal.com		
(iv) Salient Features of the Industrial Activity:			
	Lepro Herbals Pvt Ltd - is a leading Manufacturer and Supplier of Herbal products herbal oil , herbal cream, herbal medicine from Panipat		
(v) Land Use Details of the Existing / Proposed Industrial Unit Premises Ownership of the Land : Enclose Documents of Ownership / Lease: (\$)			
	Land Use Details	Existing (sq meter)	Proposed (sq meter)
	Green Belt Area	13500.00	
	Open Land	4900.00	
	Road/ Paved Area	5000.00	
			Grand Total (sq meter)
			13500.00
			4900.00
			5000.00

For LEPRO HERBALS PRIVATE LIMITED 30/05/2017 04:50 PM

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Page 1 of 5

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Permission to Abstract Ground Water for Industrial Use
(Application For New NOC)**

Application Number : 21-4/805/HR/IND/2017

Rooftop area of building/ sheds	9700.00	9700.00
Total	33100.00	33100.00

(vi) Drainage in the Area (River/ Nala etc) :	There are no considerable major or minor streams in the study area. Though, the study area comes under Yamuna River which flows in eastern side of plant site at a distance of 16.50 km.
(vii) Source of Availability of Surface Water for Industrial Use (if any – Furnish Details):	Not available
(viii) Average Annual Rainfall in the Area (in mm):	374.22
(ix) Townships / Villages (Within 2km Radius of the Industrial Unit):	Jhattipur, Diwana, sewah, Pasina Kalan
(x) Whether Ground Water Utilization for:	Existing Industry
Date of Commencement Industry:	17/04/1992
Date of Expansion :	

2. Details of Water Requirement (Fresh and Recycled Water Usage):

(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) (\$)

(i) Total Water Requirement (a+b+c+d) (m3/day)

	Existing	Proposed	Total
Water Requirement Details (Fresh Water) (m3/day)			
(a) Ground Water Requirement (m3/day):	74.00	0.00	74.00
(b) Surface Water Available (Canal, River, Ponds etc.) (m3/day):	0.00	0.00	0.00
(c) Water Supply from Any Agency (m3/day):	0.00	0.00	0.00
Total Fresh Water Requirement (a+b+c)(m3/day):	74.00	0.00	74.00
(d) Recycled Water Usage (m3/day):	24.00	0.00	24.00
Total Water Requirement : (a+b+c+d)(m3/day)	98.00	0.00	98.00

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m3/day)	Proposed Requirement (m3/day)	Total Requirement (m3/day)	No. of Operational Days in a Year	Annual Requirement (m3/year)
Industrial Activity	63.50	0.00	63.50	300	19050.00
Residential / Domestic	10.50	0.00	10.50	300	3150.00
Greenbelt Development /Environment Maintenance	24.00	0.00	24.00	300	7200.00
Other Use	0.00	0.00	0.00	300	0.00
Grand Total	98.00	0.00	98.00		29400.00

For LEPRO HERBALS PRIVATE LIMITED

30/05/2017 04:50 PM

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(Application For New NOC)**

Application Number : 21-4/805/HR/IND/2017

(iii) Breakup of Recycled Water Usage:

		(m3/day)	(Days)	(m3/year)
(a)	Total Waste Water Generated :	24.00	300	7200.00
(b)	Quantity of Treated Water Available	24.00		
	i). Reuse in Industrial Activity:	0.00	300	0.00
	ii). Reuse in Green Belt Development:	24.00	300	7200.00
	iii). Other Uses:	0.00	300	0.00
(c)	Total Treated Water Utilized:	24.00		7200.00
Net Ground Water Requirement:		74.00 (m3/day)		

3. (a). Groundwater Abstraction Structure- Existing:

Number of Existing Structures:						2			
SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether Fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
1	Borewell / 1992	60.00 / 203	30.93	15.00	2 / 300	Submersible Pump	7.50	Yes	No / -
2	Borewell / 1992	60.00 / 203	30.93	11.00	4 / 300	Submersible Pump	7.50	Yes	No / -

(b). Groundwater Abstraction Structure- Proposed:

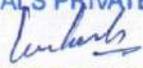
Number of Proposed Structures:						0			
SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof

4. Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition / Groundwater Quality in and Around the Area) Applicable to Industries Consuming Greater Than 500 m3/day and / or having a Land Area of Greater Than 2 Ha.- (\$)

The report is enclosed.

5. Details of Rainwater Harvesting and Artificial Recharge Measures for Groundwater Recharge in the Area. If the Firm has Proposed to take up Rainwater Harvesting and Recharge outside the Industrial Unit Premises, then provide NOC from the Concern Authority / Agency where the Harvesting Measures are Proposed, if Already implemented, details may be furnished. (Attach Report on Comprehensive & Feasible Rainwater Harvesting / Recharge Proposal).- (\$)

The proposal is in given in the report attached.

For LEPRO HERBALS PRIVATE LIMITED

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30/05/2017 04:50 PM



Page 3 of 5

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Permission to Abstract Ground Water for Industrial Use
(Application For New NOC)**

Application Number : 21-4/805/HR/IND/2017

6.	Copy of Referral Letter seeking NOC from CGWA from Central Pollution Control Board / State Pollution Control Board / Bureau of Indian Standards / Ministry of Environment and Forests / Other Central / State Agencies shall be Annexed.- (\$)		
Attached Referral Letter			
	S.No	Attached Referral Letter	Attachment Name
	1	State Pollution Control Board	L1
	2	State Pollution Control Board	L2
			File Name
			L1.pdf
			L2.pdf
7.	Have You Applied Earlier for Groundwater Clearance from CGWA / State Government Agency:		
	If Yes, so Details thereof with Status:		
	Rejected		

INDUSTRIAL USE- Self Declaration

I am aware that the Data and Information Furnished Above are True to the Best of My Knowledge and Belief and I am Aware that if Any Part of the Data / Information Submitted is Found to be False or Misleading at Any Stage the Application will be Rejected Out Rightly.

1. Application Proforma is Subject to Modification from Time to Time.

2. Application should be submitted to Regional Office.

Regional Director, Central Ground Water Board North Western Region, Bhujal Bhawan, Plot No. 3A, Sector 27-B, CHANDIGARH, CHANDIGARH, 160019

3. Incomplete Application will be Summarily Rejected.

Submitted Application will not be Processed till the Print Out of the Signed Complete Application is Submitted to Regional Office.

4. Applicant has to Submit Processing Fee of Rs. 1000.00/- (Rupees One Thousand Only) in the form of Demand Draft drawn in Favour of PAO, CGWB and Payable at Faridabad, Haryana.

Demand Draft Details:-

D.D. No.	Dated :
Bank Name:	Amount:

Note:- The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application and Required Documents before Submitting Online Application.

Attached Files:

1). Site Plan : (Refer: 1 (ii))

S.No	Attachment Name	File Name
1	Site Plan	Lepro.pdf

2). Certified Revenue Sketch : (Refer: 1 (ii))

S.No	Attachment Name	File Name
1	LeproCS	LeproCS.pdf

3). Documents of Ownership / Lease : (Refer: 1 (v))

No Attachment Found!

4). Source of Availability of Surface Water : (Refer: 1 (vii))

For **LEPRO HERBALS PRIVATE LIMITED**
[Signature]
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30/05/2017 04:50 PM



Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Industrial Use
(Application For New NOC)

Application Number : 21-4/805/HR/IND/2017

No Attachment Found!

5). Enclose Flow Chart of Activity and Requirement of Water: (Refer: 2)

S.No	Attachment Name	File Name
1	Water Bailance	Annexure-11 FA 14.pdf

6). Groundwater Availability Report : (Refer: 4)

No Attachment Found!

7). Details of Rainwater Harvesting / Artificial Recharge Measures : (Refer: 5)

S.No	Attachment Name	File Name
1	RWH	Artificial recharge through proposed pond in Block Samalkha.pdf

Authorization :

S.No	Attachment Name	File Name
1	4	Annexure-4 FA 4.pdf

10). Non-Polluting Effluent :

S.No	Attachment Name	File Name
1	8FA	Annexure-8 FA 8.pdf

11). Extra Attachment :

S.No	Attachment Name	File Name
1	COMPREHENSIVE HYDROGEOLOGICAL AND RWH STUDIES	Lepro - Panipat.pdf

12). Scanned Industrial Application :

No Attachment Found!

Date : 30/05/2017

Place : PANIPAT

Associated User : MNK123

Submitted By User : MNK123

Submission Date : 30/05/2017

For Lepro Herbals (P) Ltd.

[Signature]

Director

Name & Signature of the applicant

(With official seal)



* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.



Lepro Herbals (P) Ltd.

C.I.N. Number : U74899DL1991PTC045667

Works : Village Jhattipur, GT Road, Panipat, Haryana, INDIA

Tel : 0180-2570719, 2572384, 2872386, Fax : 0180-2570619

To,
The Regional Director
Central Ground Water Board
North Western Region
3-B, Sector 27-A, Chandigarh - 160019

Date: 22.03.2019

Subject- Regarding obtaining the permission to abstract Ground Water @ 74 KLD for Lepro Herbals Pvt. Ltd. located at Village - Jattipur, Block - Samlakha, District - Panipat (Haryana)

Reference - Your letter vide no. 21-4/805/HR/IND/2017 dated 23.02.2019

Sir,

In regards to the aforesaid subject, point wise clarification of the query, which is raised from your good office, is as under:-

S. No.	Items of query raised	Reply/ Response by the PP
1.	Figure given in flow chart are not matching with application form, needs to be given as per application form.	As per application form, residential/ domestic water demand stated is 10.50 KLD. Kindly consider this as final as per application form.
2	Water demand calculation for Drinking/ Domestic use should be given as per NBC Norms (Copy enclosed).	Groundwater requirement for domestic use is given as per NBC norms. No. of workers deployed are 230. As per NBC, factories including canteen where bath rooms are required to be provided need 30 liters per head/ day, 15 liters per head/ day for flushing. Thus, per head domestic water requirement is 45 liters per

1

For LEPRO HERBALS PRIVATE LIMITED

Regd. & H.O. : 311, 313, 315 & 317, Enclave Phase M. C. Road, Sultanpur, New Delhi-110 030, INDIA
Tel: +91-11-26809882 (Hunting Number) +91-11-26809488, 26809471, 26809422, Fax: +91-11-26801700, 26803500

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		<p>head/ day.</p> <p>Hence, total domestic water requirement (no. of workers x water required in liters per head/ day = 230 x 45 = 10,350 Liters/ day say 10.50 KLD).</p>												
3	NOC for pond adoption doesn't contains dimension and latitude/ longitude of pond.	<p>Three photographs of the pond are enclosed as Annexure-I, which contains date as well as coordinates of the pond, also given as below:</p> <table border="1"> <thead> <tr> <th>Photo No.</th> <th>Latitude (N)</th> <th>Longitude (E)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>29° 18' 04"</td> <td>77° 00' 34"</td> </tr> <tr> <td>2</td> <td>29° 18' 03"</td> <td>77° 00' 35"</td> </tr> <tr> <td>3</td> <td>29° 18' 04"</td> <td>77° 00' 35"</td> </tr> </tbody> </table>	Photo No.	Latitude (N)	Longitude (E)	1	29° 18' 04"	77° 00' 34"	2	29° 18' 03"	77° 00' 35"	3	29° 18' 04"	77° 00' 35"
Photo No.	Latitude (N)	Longitude (E)												
1	29° 18' 04"	77° 00' 34"												
2	29° 18' 03"	77° 00' 35"												
3	29° 18' 04"	77° 00' 35"												
4	Pond recharge calculation should be modified as per enclosed template.	<p>The percolation pit is recommended in pond for fast recharge at deeper level as per Figure 1 enclosed as Annexure-II. The dimensional parameter of percolation is kept as 1m (length) x 1m (width) x 3m (depth) with 6" diameter recharge well of 40m depth. Each structure will be capable of recharging 189.47m³/day as per recharge test and such 03 structures are proposed in Jhattipur village pond. The inlet of the structure would be 1m above pond bed leaving 1m water column as dead storage for villagers. The schematic design of the structure is given in Figure 2 enclosed as Annexure-III. The NOC of the</p>												

		Sarpanch of Jhattipur village as per the format is enclosed as Annexure - IV.
--	--	-------------------------------------------------------------------------------

We request you to kindly process our application at earliest and oblige.

Thanking You

Yours truly

For Lepro Herbs Pvt. Ltd.

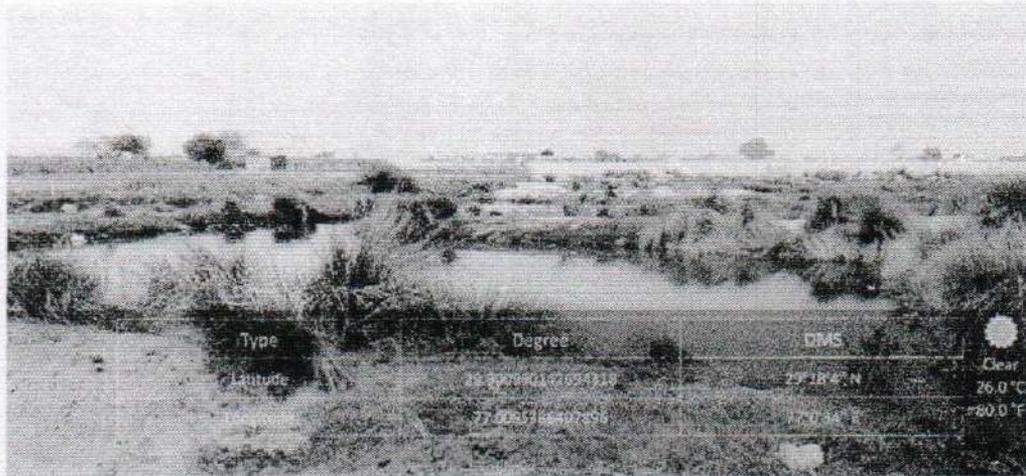
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For LEPRO HERBALS PRIVATE LIMITED

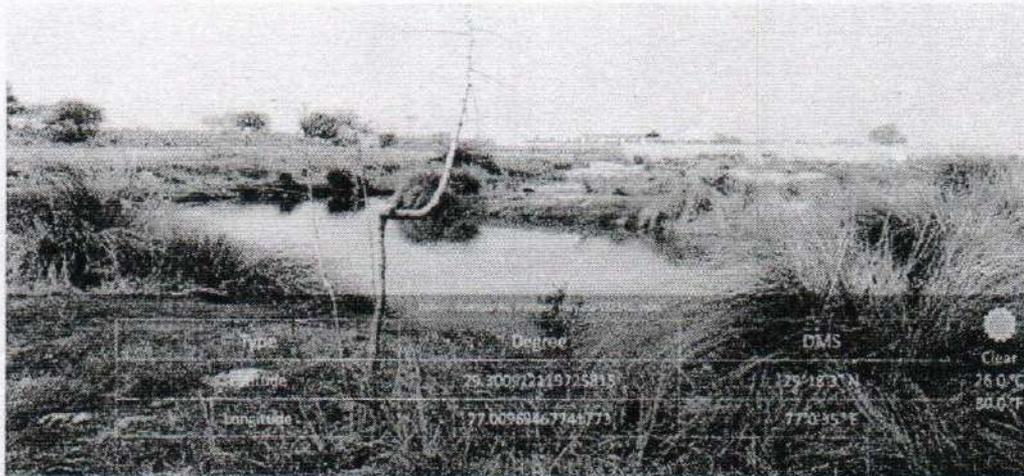
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ANNEXURE-I

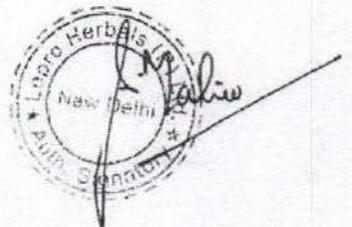
PHOTOGRAPH SHOWING POND WITH ITS LATITUDE (N) & LONGITUDE (E)



Photograph No. 1

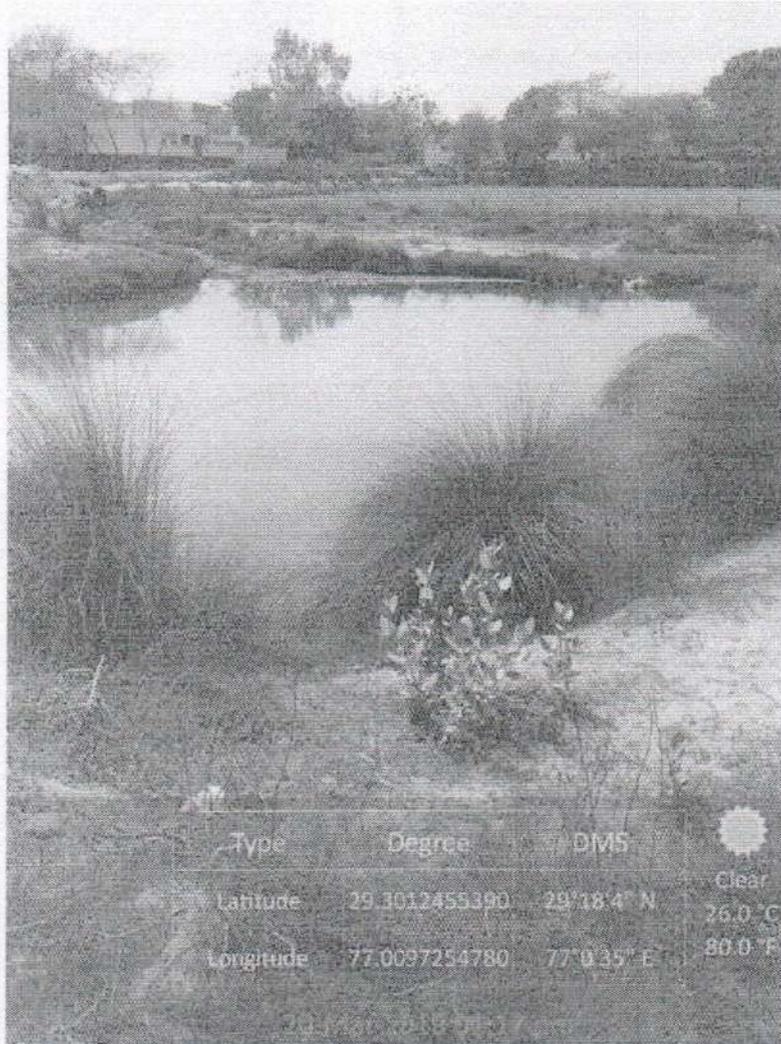


Photograph No. 2

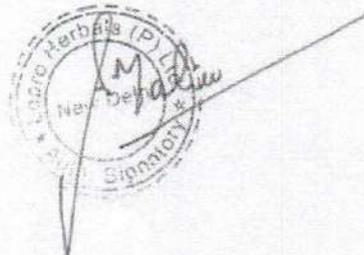


For LEPRO HERBALS PRIVATE LIMITED
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Lepro Herbals Pvt. Ltd. located at Village – Jattipur, Block – Samlakh, District – Panipat (Haryana)



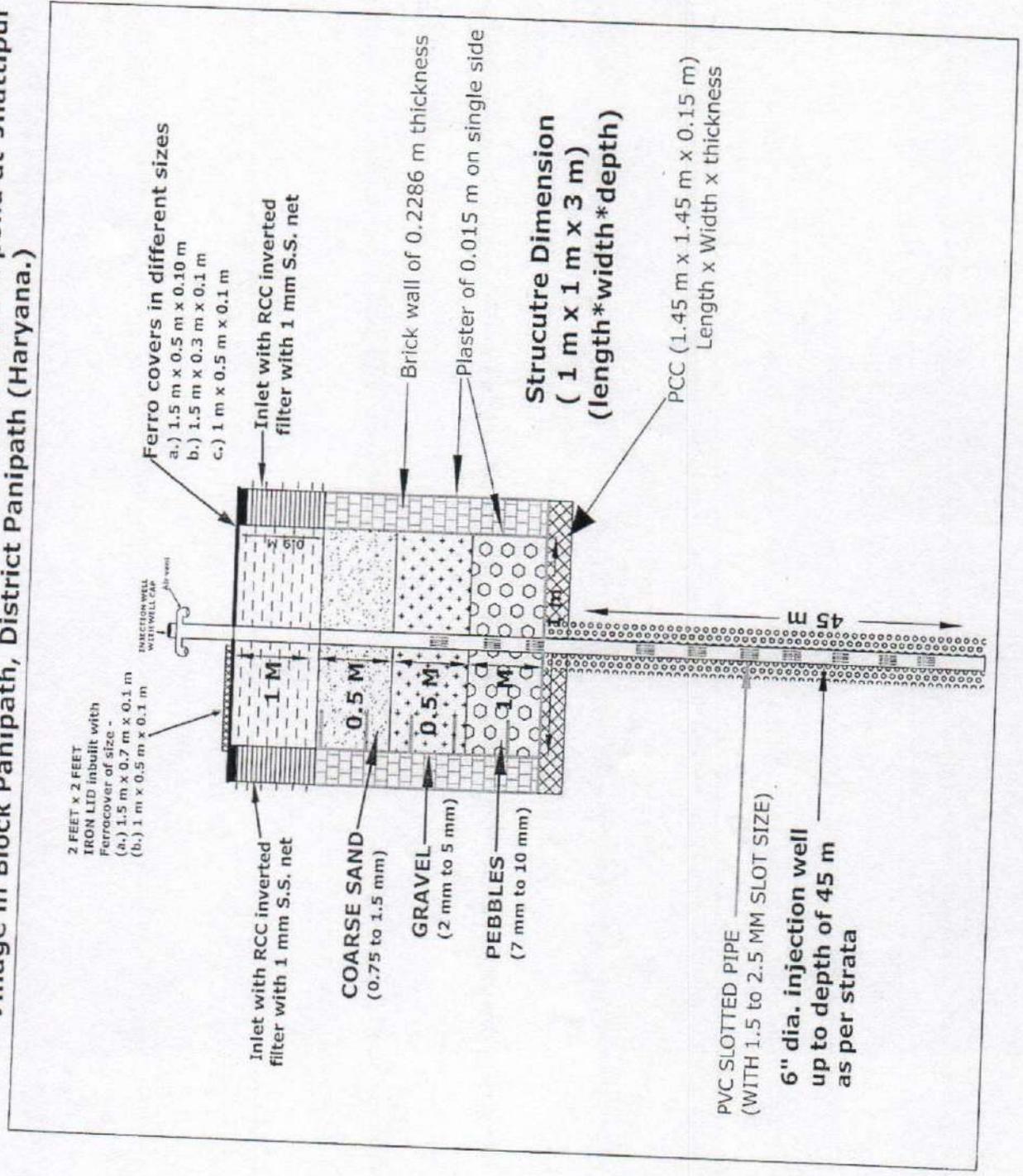
Photograph No.3



For LEPRO HERBALS PRIVATE LIMITED

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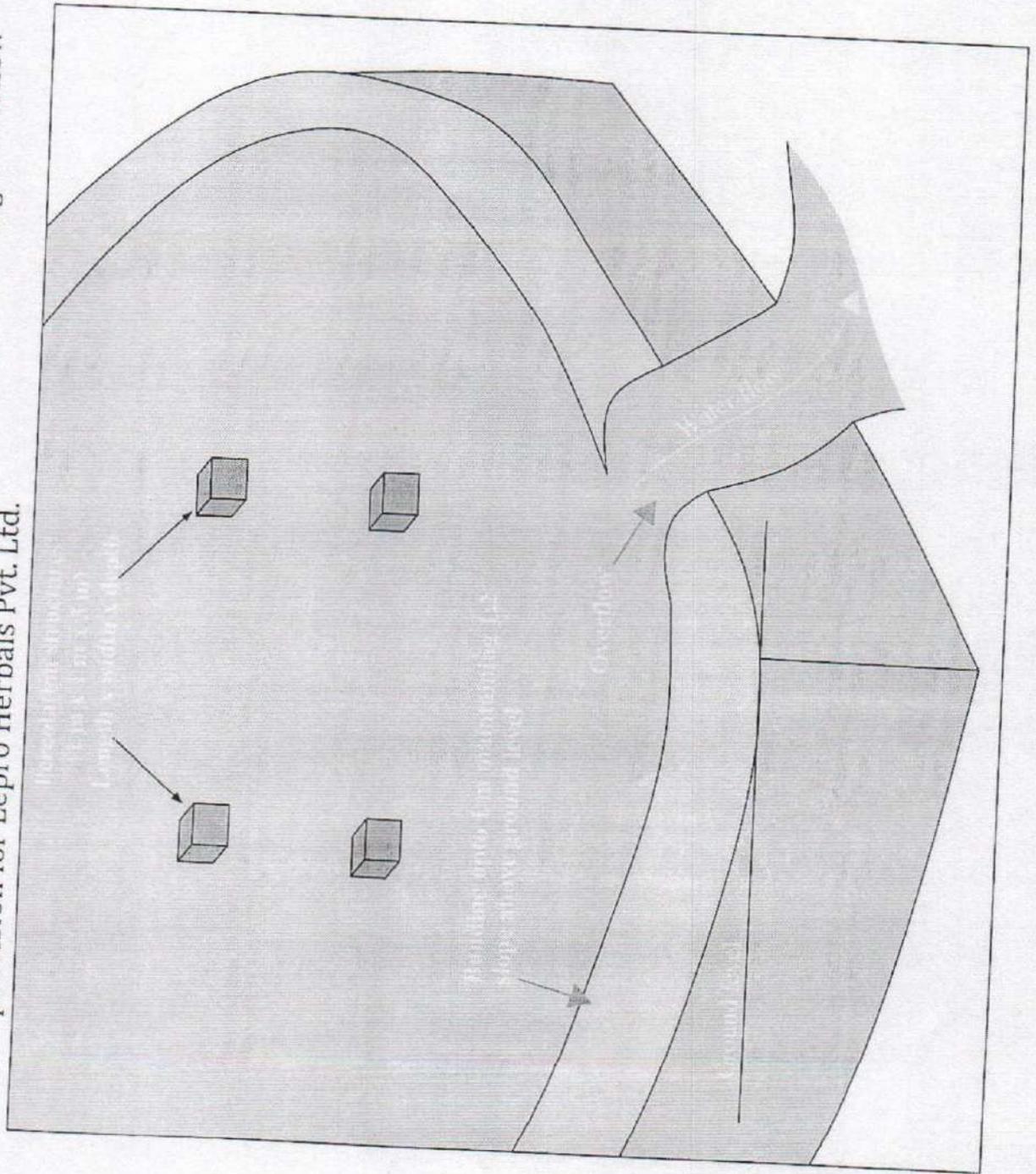
Fig-1: Schematic design of proposed percolation structure in pond at Jhattipur Village in Block Panipath, District Panipath (Haryana.)



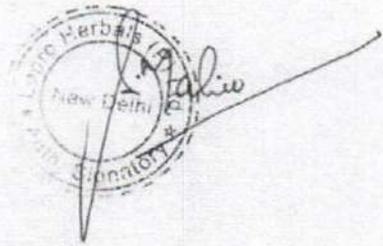
For LEPRO HERBALS PRIVATE LIMITED
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Fig-2: Schematic diagram of selected pond with proposed bunding & overflow provision for Lepro Herbals Pvt. Ltd.



For LEPRO HERBALS PRIVATE LIMITED
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AUTHORISED SIGNATORY





डिजिटल ग्राम पंचायत झट्टीपुर खण्ड पानीपत

डिजिटल गाँव, इन्टरनेट Wi-Fi सुविधायुक्त, सी.सी.टी.वी. सुविधायुक्त,
हरा-भरा व हरियाणा प्रदेश का सबसे सुन्दर गाँव



कार्यालय : ..

सरपंच अशोक कुमार एडवोकेट

प्रेषक : सरपंच, ग्राम पंचायत झट्टीपुर

मो० : 70273-33133

खण्ड व जिला पानीपत-132101

94163-33306

Website : www.grampanchayatjhattipur.com, E-mail : ashokjhattipur333@gmail.com

अनापत्ति प्रमाण पत्र

सन्दर्भ सं०. 20...

दिनांक 20/03/2019...

हमारी ग्राम पंचायत झट्टीपुर में स्थित तालाब के विकास कार्य हेतु मेस्सेस लेप्रो हर्बल्स प्राइवेट लिमिटेड जो की ग्राम झट्टीपुर तहसील समालखां जिला पानीपत में स्थित है, को अनुमति प्रदान की जाती है.

इसके तहत मेस्सेस लेप्रो हर्बल्स प्राइवेट लिमिटेड, इस तालाब की लम्बाई चौड़ाई और गहराई बड़ा सकती है.

क्र सं	लम्बाई	चौड़ाई	गहराई	भरण क्षमता (क्वू मी)
1	60m	40m	4	9600

इससे हमें कोई आपत्ति नहीं तथा आवश्यकता पड़ने पर इसमें रिचार्ज पिट का भी निर्माण करा सकती है.

आज्ञा से

सरपंच

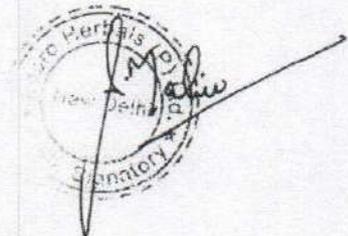
ग्राम पंचायत झट्टीपुर
खण्ड व जिला पानीपत

ग्राम पंचायत झट्टीपुर

समालखां

For LEPRO HERBALS PRIVATE LIMITED

AUTHORISED SIGNATORY





Laboratory Of The
Haryana State Pollution Control Board
Vikas Sadan Ist Floor Gurgaon

Paid / Monitoring

Description:-

M/s Lepro Herbals Private Limited, (Submersible)

Village-Jhattipur, G.T Road,

Panipat

Report No: 869A

Dated: 31.08.2019

Description of the Sample: - Received on 27.08.19 a sample of Ground Water from Sh. Rajesh Gharia, Senior Scientist, Sh. Mukesh Baldoni, Sc 'D', (CPCB) and Sh. Amrish Kumar, JEE collected on 26.08.19 from Outlet of Submersible.

ANALYSIS REPORT
RESULTS

Sr. No.	Parameters	Outlet of Submersible
1.	Colour	Colourless
2.	Odour	Odourless
3.	pH value	7.1
4.	Suspended Solids mg/l	09
5.	B.O.D. for 3 days at 27°C mg/l	ND
6.	C.O.D. mg/l	ND
7.	Conductivity us/cm	1910
8.	Total Dissolved Solid mg/l	1340
9.	Chlorides as Cl mg/l	212
10.	Total Hardness as CaCO ₃ mg/l	380
11.	Ammonical Nitrogen mg/l	ND
12.	Phosphate as P mg/l	0.7
13.	Nickel as Ni mg/l	ND
14.	Iron as Fe mg/l	ND
15.	Total Chromium as Cr mg/l	ND
16.	Cyanide as CN mg/l	ND
17.	Zinc as Zn mg/l	ND
18.	Calcium as Ca mg/l	52
19.	Magnesium mg/l	31
20.	Sulphate as SO ₄ mg/l	208
21.	Fluoride as F mg/l	0.8

Sample Collected/Not Collected by us
Sample Consumed in testing

HSPCB/Lab/GR/2019/1615

Copy to M.S./R.O.

LAB INCHARGE

Dated 31.8.19



HARAYANA STATE POLLUTION CONTROL BOARD
 SCO-55, Sec.25, HUDA, Panipat Ph. 0180-2672037
 E-mail: hspcb.pkl@sify.com

No. HSPCB/Consent/ : 313106017PITCTOHWM3537693

Dated:27/03/2017

To

M/s. Lepro Herbals Pvt Ltd
 Village Jhattipur G T Road Panipat

Sub: Authorization for operating a facility for collection, reception, treatment, storage, transportation and disposal of hazardous wastes from 01/04/2017 to 30/09/2021

Please refer to your authorisation application dated 2016-12-17 received in the board on the subject cited above.

M/s Lepro Herbals Pvt Ltd situated at above address is hereby granted an authorization to operate a facility for collection, reception, treatment, storage, Transportation and disposal of hazardous wastes on the premises of the unit. The authorization shall be in force for a period as mentioned in the subject.

The authorization is subjected to the conditions stated below and such conditions as may be specified in the rules for the time being in force under the Environment (protection) Act, 1986.

TERMS AND CONDITIONS OF AUTHORIZATION

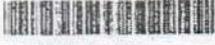
1. The authorization shall comply with the provisions of the Environment (protection) Act, 1986 and the rules made thereunder.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell transfer or otherwise transport the hazardous wastes without obtaining prior permission of the State Pollution control Board.
4. An application for the renewal of an authorization shall be made as laid down in rule 5(6)(ii).
5. The unit should have the necessary facilities for collection, reception, treatment, Transport and disposal of such wastes under the rule. In case of deadly toxic wastes such as Cyanide, Chromium, Nickel, Zinc, etc., the unit shall make arrangement for the pre-treatment before dumping it in the disposal site so that the toxic element does not leach down to pollute the underground water resources.
6. The collection, reception and transportation of hazardous waste shall be carried out by the authorized person/personnel, fully trained for this purpose.
7. Any unauthorized change in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
8. The unit shall ensure the proper usage of safety measures such as providing of gloves, gum boots, face masks, goggles etc to the workers engaged in the handling of hazardous waste.
9. The authorization so granted shall be cancelled or suspended by the Board if the unit fails to comply with any condition of grant of authorization under these rules.
10. Used containers should be pre-cleaned by neutralizing and cleaning agents/solvents/chemicals.
11. The occupier shall not sell or transfer such waste on payment or without payment to any unauthorized people who do not hold any authorization.
12. The unit shall not dispose any Hazardous waste at any other Public Place.
13. Unit will maintain its non-leachate pucca storage site properly.
14. The unit will comply with provisions of all Environmental laws including HWTM Rules etc. and comply with the directions issued by the Board from time to time.

Specific Conditions :

Other Conditions :

1. 1. That the unit will submit the analysis report on yearly basis and will keep the parameters within prescribed limit as laid down under EP Act, 1986.
2. That the unit provide separate energy meter on their ETP/APCM and will maintain the logbook for energy consumption and chemical consumption.
3. That the unit will provide interlocking arrangement of DG set with APCM/ETP/STP and shall have separate DG set to ensure regular and effective running of pollution control devices.
4. That the unit will adopt cleaner technology thereby reducing pollution load of the unit
5. That the unit will comply with the standard for discharge of effluents from textile industry as per notification 10.10.2016 issued by Ministry of Environment, Forest and climate change and directions issued by CPCB vide letter no. B-400/PCI-III/2016-17/28067 dated 28.11.2016 under section 18(1)(b) of Water (Prevention & Control of pollution Act, 1974).
6. That the unit will not made any expansion within existing plant without prior permission of the Board.
7. That the unit will not add any water and air polluting activity which results in increase in pollution load of the industry without prior permission of the Board.
8. That the unit will apply for renewal of Consent to operate (CTO) 90 days earlier before the expiry previous consent to operate obtained from the Board.
9. That the unit will deposit the balance consent CTO fee as per schedule.
- 10 That unit will renewed the agreement with GEPIL for disposal of hazardous waste before expiry of previous agreement.
11. That unit will submit the compliance report of conditions of consent to operate granted by the Board yearly failing which consent to operate granted by the Board will be revoked.
12. That the CTO so granted shall become invalid in case of violation of any of the Environment Laws/policy of the Board/Rules/conditions.

**Regional Officer
For and On Be'half of the Chairman
Haryana State Pollution Control Board.
Panipat**

Non Judicial	 Indian-Non Judicial Stamp Haryana Government 		Date : 21/01/2017
Certificate No.	E0U2017A1662		Stamp Duty Paid : ₹ 50 <small>(Rs. Fifty Only)</small>
GRN No.	22609975		Penalty : ₹ 0 <small>(Rs. Zero Only)</small>
<u>Seller / First Party Detail</u>			
Name:	Gepil Har		
H.No/Floor :	Na	Sector/Ward :	Na
City/Village :	Faridabad	District :	Faridabad
Phone:	9711890001	LandMark :	Pali
		State :	Haryana
<u>Buyer / Second Party Detail</u>			
Name :	Lepro Herbals PvtLtd		
H.No/Floor :	Na	Sector/Ward :	Na
City/Village :	Jhattipur	District :	Panipat
Phone :	9896672011	LandMark :	Jhattipurgtroad
		State :	Haryana
Purpose :	Client Agreement for waste lifting		

The authenticity of this document can be verified by scanning this QrCode Through smart phone or on the website <https://egrashry.nic.in>

ADDENDUM AGREEMENT

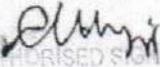
This Agreement is entered into this 27th Day of January, 2017 by and between:

GUJARAT ENVIRO PROTECTION AND INFRASTRUCTURE (HARYANA) PVT. LTD., a Company incorporated and registered under the provisions of the Companies Act, 1956 and having its registered office at 370, S V P Road, Shop 8, Plot 384, Cigaretwala Bldg. Opp. CBI Prathna Samaj, Nr. Harkishandas Hospital, Mumbai (Maharashtra) [herein after referred to as GEPIL (Haryana) which expression shall unless repugnant to the context or meaning thereof shall mean and include its successors, representatives and permitted assignees etc.] of the First part;

AND

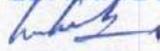
Lepro Herbals Pvt. Ltd. a company incorporated and registered under the Companies Act, 1956, located at Village - Jhattipur, G. T. Road, Panipat, Haryana and having its registered Office at 311, Empire Plaza, M.G. Road, Sultanpur, New Delhi (hereinafter referred to as the Client which expression shall unless repugnant to the context or meaning thereof, mean and include its successors and assigns) of the Second Part.

For GUJARAT ENVIRO PROTECTION & INFRASTRUCTURE (HARYANA) PVT. LTD.


AUTHORISED SIGNATORY



For LEPRO HERBALS PRIVATE LIMITED


AUTHORISED SIGNATORY

WHEREAS:

- A. GEPIL (Haryana) has entered into an agreement dated 14th Aug, 2015 & addendum agreement dated 23rd June 2016 with the Client for collection, reception, transportation, treatment and disposal of Hazardous Waste generated from Client. In accordance with Hazardous Waste(Management, Handling and Transboundry Movement) Rules 2016 and its subsequent amendments thereof as per the terms contained in the said agreement ("the HW Agreement").
- B. Client has represented that they wants to add further one more hazardous waste for treatment & disposal through GEPiL, TSDF.
- C. Now, the parties have further negotiated on the terms contained in the HW Agreement, therefore Lepro Herbals Pvt. Ltd. and GEPIL intends to amend the scope of the HW Agreement as given below.

NOW THEREFORE IN CONSIDERATION OF THE MUTUAL COVENANTS AND PROMISES HEREIN CONTAINED, IT IS HEREBY AGREED BY AND BETWEEN THE PARTIES AS FOLLOWS:

1. That Client and GEPIL (Haryana) mutually agree that the Clause No.5.1, 10.1 & 11.1 of the agreement dated 14th Aug, 2015 & addendum agreement dated 23rd June 2016 shall be modified by the new Clause no. 5.1, 10.1 & 11.1 that reads as under.

5.1 The Treatment and Disposal charges for various types of hazardous wastes are mentioned in Schedule I to this Agreement. The Treatment & Disposal Charges applicable under this Agreement for different types of wastes generated by the client are as follows:

Sr.No.	Types Of Waste	Treatment & Disposal Charges (Rs. Per MT)
1	Carbon	1,434=00
2	Silica	1,434=00
3	Used CFL & Tube Light	6,112=00
4	Process Oil	11,477=00
5	Process Sludge	13,710=00

10.1 Subject to conditions mentioned under Clause 3.2 the Client agrees to send on firm basis to GEPIL (Haryana), its own Hazardous Waste subject to maximum of 0.088 MT per day (26.60=00 MT per annum), which will be called the Contracted Quantity.

11.1 The client shall effect arrangement to make the payment of interest free Security Deposit of Rs. 1,12,729=00 (Rupees One Lac Twelve Thousand Seven Hundred Twenty Nine Only) equivalent to Treatment & Disposal charges of its Hazardous Waste for two months of Contracted Quantity that shall always be maintained at a value twice or more than the

For GUJARAT ENVIRO PROTECTION &
INFRASTRUCTURE (HARYANA) PVT. LTD.

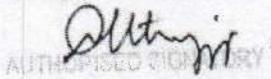
Althani
For LEPRO HERBALS PRIVATE LIMITED
AUTHORISED SIGNATORY



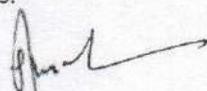
Transportation, Treatment & Disposal Charges for one vehicle load waste. The said amount of interest free Security Deposit will be refunded only on the termination of this Agreement after adjusting other/pending claims of GEPIL (Haryana) against the Client, if any.

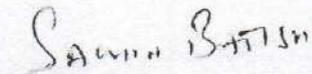
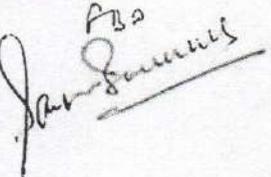
2. That this Addendum Agreement shall be executed in one original (Kept by the "GEPIL (Haryana)") and one copy (kept by "Client") and both shall be treated as original agreement for all purposes.
3. That all other terms and conditions stipulated under the HW Agreement shall remain same and unchanged.

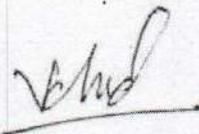
IN WITNESS WHEREOF , the Parties have executed this Agreement on the date first above written :

<p>For Lepro Herbs Pvt. Ltd.</p> 	<p>For Gujarat Enviro Protection & Infrastructure (Haryana) Pvt. Ltd.</p> <p>For GUJARAT ENVIRO PROTECTION & INFRASTRUCTURE (HARYANA) PVT. LTD.</p> 
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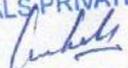
Witness:

1. 
Sandeep Malik
B-162, Colton-IV, DLD phase-2
Gurgaon.

2. 
#917 SEC-7
A32


1. 

2.

For LEPRO HERBS PRIVATE LIMITED

AUTHORISED SIGNATORY